

BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL AT KOLKATA

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION 169/2023/EZ

IN THE MATTER OF:

Jinti Deka & Anr.

...Applicants

VERSUS

State of Assam

...Respondent

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Date:

Filed by:

Place:

Surendra Kumar
Advocate

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION 169/2023/EZ**

IN THE MATTER OF:

Jinti Deka & Anr.

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VERSUS

State of Assam

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**INSPECTION REPORT IN THE FORM OF AFFIDAVIT FILED ON
BEHALF OF RESPONDENT NO.3, ASSAM STATE POLLUTION
CONTROL BOARD**

I, Meghnad Nath, aged about 59 years, working as Chief Environmental Engineer & Nodal Officer (Legal) in Pollution Control Board, Assam, having its office at Bamunimaidam, Guwahati - 781021, do hereby solemnly affirm and declare as under:

1. That I am duly authorized and competent to swear this affidavit on behalf of Assam State Pollution Control Board, in the above matter.
2. That this inspection report has been filed in terms of the order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, on 24th November, 2023 and in compliance of the direction passed by the Hon'ble Tribunal. Copy of the inspection report is annexed herewith and marked as Annexure R/1.
3. That the answering respondent states that the inspection committee has made certain recommendations which are part of the inspection report, stated as follows:
 - a. Sand Mining should be stopped and be allowed in compliance to guidelines only.
 - b. District Survey Report (DSR) should be prepared in line with Sustainable Sand Mining Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020. DSR should make assessment of mineable reserve in the region and mining be permitted in accordance with these guidelines only.
 - c. The existing mining plan should be cancelled and be prepared in compliance with the Sustainable Sand Mining Guidelines,



Sl. No. 278
Date 10/1/24

2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020.

- d. The lease/permit granted to the lease holder should be reviewed immediately and be granted in compliance with the guidelines (SSMMG 2016 & EMGSM2020.)
 - e. The lease holder shall mandatorily obtain Consent to Establish (CTE) and CTO (consent to Operate) from the State Pollution Control Board, Assam as per guidelines of Central Pollution Control Board, MoEF & CC, GOI bearing no. PCBA/LGL-196/2023/NGT/10 dated 06-12-2023.
4. That the statements made in paragraph number 1 are true to my knowledge and 2 and 3 are information derived from record and rest are my humble submissions before this Hon'ble Tribunal.



Heghmad Nath

Deponent

VERIFICATION

I, the deponent herein above, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, that no part of it is false and nothing material has been concealed therefrom.

Verified at Guwahati on this 10th day of January, 2024

Heghmad Nath

Identified by

Dileep K. Sharma
10-1-2024

Advocate's Clerk

Gitanjali
GITANJALEE SARMAH
NOTARY
Guwahati, Kamrup (M)
Regd. No.- KAM-13517
GOVT. OF INDIA

Deponent
I, the deponent, affirm before me this day
to certify that I read over and explained
the contents to the declarant and that
the declarant seemed perfectly
satisfied.

Inspection Report in the matter OA 169/2023/EZ Jinti Deka & Anr. Vs State of Assam

1.0 Back ground

The Hon'ble NGT, Eastern Zone Bench, Kolkata has Suo Motu taken up a complaint (by Jinti Deka and Others) against Sand Mining being carried out by using excavator and Sand Mining Machines in Kapili river at Village Chatabori violation of **Sustainable Sand Mining Management Guidelines 2016 (SSMMG 2016)** and **Enforcement and Monitoring Guidelines for Sand Mining 2020 (EMGSS 2020)**.

Hearing the matter the Hon'ble Court has in its order dated 24.11.2023 (copy enclosed as **Annexure-I**) has directed all the respondents to file counter affidavit within four weeks.

The Hon'ble Court in the above mentioned matter constituted a four Member Committee consisting of members from different organization as below:

Sl no.	Members & Organization
1.	Senior Scientist , Assam Pollution Control Board
2.	Senior Scientist , Central Pollution Control Board
3.	Member, State Environmental Impact Assessment Authority(SEIAA) ,Assam
4.	District Magistrate, Morigaon, Assam or his representative not below the rank of Additional District magistrate (A.D.M.)

Accordingly the Committee consisting of nominated members from the different organizations, as tabulated below, visited the site on 8.12.2023.

Sl no.	Members
1.	Sri Pranjali Baruah, ACS, Additional District Commissioner (A.D.C.) District Morigaon , Assam
2.	Sri Mridul Dev Adhikary, Senior Environmental Scientist , Assam Pollution Control Board
3.	Dr. G. P. Singh, Scientist-D, Central Pollution Control Board, Regional Directorate, Shillong
4.	Dr. Sarat Phukan, Member, State Environmental Impact Assessment Authority(SEIAA), Assam

2.0 Field Inspection

The committee visited the site on 8.12.2023 and made inspection to ascertain the allegation made in the original application (O.A.) (copy enclosed as **Annexure--II**) which are as tabulated below:

Sl no.	Allegation in the Original Application	Present status as observed on the day of inspection.
i.	Under such circumstances, from 2019 we noticed regular sand mining by one Jugal Bharali at our villages which is marked as Nakhula Beat Sand Mining permit area no. 3 under Morigaon Forest Range .Against the aforesaid sand mining, that too, by using excavator & sand Mining Machines which is not permissible, we lodged several complains before the competent authorities steps were taken refraining him from carrying out the same. Due to not taking of any action our agricultural field, transportation road & Important Historical monuments are going to dissolve in the Kapili River bank erosion, some of the area are totally dissolve in Kapili river. They use Homen Borgohai Road (Bhakatgaonb to Narengi) and Bhakatgaon to Boha-Borpak road to transport this material. This are the road which is connected with Pobitara Wildlife Sanctuary and tourist use this road, but due to this day night sand mining activity we are affected.	<ul style="list-style-type: none"> • The Naokhola Beat Sand Permit Area No. 3 is located 508 meters downstream of the Bhakatgaon Bridge (refer to Fig. 1). The Pillar No. 1 (see Fig. 2) and Pillar No. 5 (see Fig. 3) of the permit area are marked on the Google Map (Fig. 1). • No mining was going on at the time of inspection. Neither any excavator/mining machinery was observed at the site. • The sand mining permit for Nakhula beat sand Permit area no. 3 for the period 2022-2024 to Sri Jugal Bharali on 27.4.2023 (Permit enclosed as Annexure --III) to Mr Jugal Bharali which is valid for 2 years (22-24) However since the mining permit was awarded on 27.4.2023 , the lease holder has been granted permit till 26.4.2025. • The copy of Challan issued by the lease holder (starts from 17.5.2023 enclosed as Annexure-IV) indicates that the mining by the lease holder has been done after the grant of lease permit by the Divisional Forest officer
ii.	It is no longer in dispute that	<ul style="list-style-type: none"> • Monsoon period starts from -

Wing Jugal *Pia* *Sharma*

	<p>Assam monsoon starts from the month of April and the said Jugal Bharali who is the reportedly the lessee of the Beat Sand Permit Area no. 3 has once again started sand Mining from the very beginning of the present monsoon period, that too by using excavator and Sand Mining Machines.</p> <p>It is pertinent to mention that during monsoon the river flows in its full swing and that at the juncture sand Mining in the river bed , that too by using excavator and sand mining machines in nothing but an invitation to the people living on the bank of river to fall prey of erosion.</p> <p>Having Noticed the same , We have also once gain knocked the door of different authorities including the forest authorities expressing our deep concern over the issue but all our efforts proved to be futile till today as the sand mining is being carried out in full swing and as a result our residents are in the verge of being eroded.</p>	<p>5thJune till 15thOctober (as per SSMMG 2016 Appendix Table-9(Annexure-V)). However the mining has been continued during that period as well. As reported by the lease holder Form MMP-1 sand mining has been continued in the month of June to Oct 2023 (copy enclosed as Annexure-VI).</p> <ul style="list-style-type: none"> • Bank side bars are notably absent along the river within the permit area, and sand extraction has taken place from beneath the water. The extracted sand is subsequently dumped downstream of the permit area, as illustrated on the Google Map (refer to Fig. 1). Transportation from the permit area to the dumping site is facilitated by boat, with the sand being manually conveyed to the riverbank for dumping. <p>(Enclosed Copy of the map showing lease area as Annexure - VII). The lease area declared by Department of Geology and Mining which is in violation of the Sand mining Guideline 2016 which clearly states that mining can only be allowed keeping a safe distance from the river bank and the depth of mining can be restricted to 3m or water level which ever is less. But mining has been done in the river water itself, as observed.</p>
iii.	It is admitted that sand mining is a means of generating the revenue for the Govt. but the	No comment

[Handwritten signatures and initials]

	same cannot be done at the cost of the poor people like us in as much as if the such same is not stopped immediately we all lose our residents within a short span of time.	
iv.	It is also to mention here that the residences of around 300-400 families of village Chatabori are on the bank of River Kapili and due to such sand mining , that too , with excavator , our residences have come under great threat and may be eroded at any time.	The river bank is not at all demarcated. Signs of bank erosion are evident along both riverbanks. The right bank, immediately downstream of the Bhakatgaon Bridge (Fig. 4) and upstream of the Naokhola permit area, is fortified with geobags. Further protection on the immediate upstream side of the permit area is provided by a boulder apron (Fig. 5) on the left bank of the river. The riverbank's erosion-prone nature is highlighted by its near-vertical posture despite being made up of alluvial material (Fig. 6).

3.0 Overall Observations:

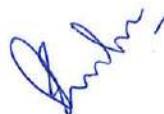
The overall observations during the inspections are as follows:

- 3.1 No mining was being carried out at the time of inspection on 8.12.2023. Mining has been done by the lease holder during monsoon too(June to October)
- 3.2 No excavator/mining machinery was observed at the time of visit.
- 3.3 No display board was observed at the allotted mining permit site.
- 3.4 As reported by district administration, illegal mining has been done since long back and necessary action has been taken by the district administration by collecting fines from the different sand storage points near the river bank (copy of the action Taken report from the District Administration is enclosed as **Annexure -VIII)**

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- 3.5 As reported by the Director Geology and Mining office there is no District Survey Report (DSR) for Morigaon District.
- 3.6 It is very surprising that reserve estimation of sand has been done without District Survey Report which is contrary to the Sustainable sand Mining Management Guidelines 2016(SSMMG 2016) as well as Enforcement & Monitoring Guidelines for Sand Mining 2020 (EMGSM2020).The reserve estimation of sand has been done by the Office of the Forest Range; Morigaon Range, Morigaon, Assam dated 12-05-2022 (Copy enclosed as **Annexure-IX**)
- 3.7 Some of the points as mentioned in the sand mining guide lines of MoEF&CC which requires District Survey Report as the most important documents for sand mining are as follows:
- 3.7.1 *District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/letter of Intent(Lol) by Mining department or department dealing the mining activity in respective states (Point a of 4.11 Preparation of District Survey Report page 15 of EMGSM2020 enclosed as **Annexure-X**)*
- 3.7.2 *The State shall issue letter of Intent as per the procedure laid down in their Minor Mineral Concession Rule, 2013 with due consideration of the final district Survey report. (4.2 under Grant of letter of Intent to those mining leases which are falling in potential mining zone page 20 of EMGSM2020 enclosed as **Annexure -XI**)*
- 3.7.3 *District Level Survey Report should be prepared and the area suitable for mining and area prohibited for mining be identified (point no 8 of Standard Environmental conditions for sand mining of SSMMG 2016, enclosed as Annexure-XIII)*
- 3.7.4 *mining should be done only in the area /stretch identified in the District Level Survey Report suitable for sand mining and so certified by the Sub Divisional Level Committee after site visit (point no 20 of standard Environmental conditions for sand mining of SSMMG 2016,enclosed as Annexure-XIV)*
- 3.7.5 *The depth of mining in the river bed shall not exceed one meter or the water level whichever is less , provided that where the joint inspection committee certifies about*





*Excessive deposit or over accumulation of mineral in certain reaches requiring channelization it can go upto 3m on the defined reaches of the river. (point no 9 of standard Environmental conditions for sand mining of SSMMG 2016, enclosed as **Annexure-XV**)*

3.7.6 To Maintain safety and Stability of River banks i.e.3 meter or 10% of the river width of the River whichever is more will be left intact as no mining zone (point no 16 of SSMMG 2016 ,enclosed as **Annexure-XVI**)

3.8 It is also very surprising that the Mining Plan approved by Directorate of Geology and Mining, Assam declares mining area inside the river which comes under restricted area as per the sand mining guide lines. EMGSM 2020(Point r of the guideline Page 24 (Enclosed as **Annexure -XVII**) states *River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but upto 10% of the width of the river, as the case may be and decided by regulatory authority while granting environmental clearances in consultation with irrigation department.*

Whereas the Mining plan approved by Directorate of Geology and Mining, Assam (copy enclosed as **Annexure -XVIII**) clearly states (point no 6 of page 13 of mining plan) that *the mineable width of the river as central 80m X 3/4+= 60m (Fig Sketch map)* which allows mining inside the river in violation of the Sustainable Sand Mining Management Guideline 2016 as well as EMGSM2020.

4.0 Recommendations:

It view of the above findings and observations it is recommended as follows:

- 4.1 Sand Mining should be stopped and be allowed in compliance to guidelines only.
- 4.2 District Survey Report (DSR) should be prepared in line with Sustainable Sand Mining Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020. DSR should make assessment of mineable reserve in the region and mining be permitted in accordance with these guidelines only.



- 4.3 The existing mining plan should be cancelled and be prepared in compliance with the Sustainable Sand Mining Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020.
- 4.4 The lease/permit granted to the lease holder should be reviewed immediately and be granted in compliance with the guidelines (**SSMMG 2016** & EMGSM2020.)
- 4.5 The lease holder shall mandatorily obtain Consent to Establish (CTE) and CTO (consent to Operate) from the State Pollution Control Board, Assam as per guidelines of Central Pollution Control Board, MoEF&CC, GOI bearing no. PCBA/LGL-196/2023/NGT/10 dated 06-12-2023 (Copy Enclosed as **Annexure -XIX**)

Members of the Committee

1. Sri Pranjal Baruah, ACS,
Additional District Commissioner
(A.D.C.) District Morigaon, Assam
2. Sri Mridul Dev Adhikary,
Senior Environmental Scientist,
Assam Pollution Control Board
3. Dr. G. P. Singh, Scientist-D,
Central Pollution Control Board,
Regional Directorate, Shillong
4. Dr. Sarat Phukan, Member,
SEIAA, Assam

Signature

P. Baruah
20/12/2023

M. Adhikary
20/12/2023

G. P. Singh
20.12.2023

S. Phukan
20/12/2023

DETAILS OF ANNEXURES

Sl. No.	Particulars	Annexure No.
1	Hon'ble NGT Order No. OA 169/2023/EZ	I
2	Original Application (O.A.)	II
3	Sand Mining Permit	III
4	Challan issued by Lease Holder	IV
5	SSMMG 2016, Appendix Table-9	V
6	Lease Holder Form MMP-I	VI
7	Copy of Map Showing Lease Area	VII
8	Action taken report for illegal sand mining from the District Administration	VII
9	Reserve Estimation of Sand by the Office of Forest Range, Morigaon Range, Morigaon	IX
10	Point of 4.11 of Page No. 15 of EMGSM, 2020 for DSR	X
11	Point of 4.2 of Page No. 20 of EMGSM, 2020 for issue of Letter of Intent	XI
12	Provisional Letter of Intent (LoI) to Lease holder by DFO, Nagaon Division	XII
13	Point No. 8 of SSMMG, 2016	XIII
14	Point No. 20 of SSMMG, 2016	XIV
15	Point No. 9 of SSMMG, 2016	XV
16	Point No. 16 of SSMMG, 2016	XVI
17	Pont 'r' of EMGSM, 2020 at Page No. 24 for Mining Plan	XVII
18	Mining Plan of Lease holder approved by Directorate of Geology & Mining, Assam	XVIII
19	Public Notice issued by PCBA	XIX
20	Declaration letter of lease holder	XX
21	Two copies of EC grant to lease holder	XXI
22	Photographs taken at the time of inspection	XXII

Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.169/2023/EZ

Jinti Deka & Anr.

Applicant(s)

Versus

State of Assam

Respondent(s)

Date of hearing: 24.11.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : *Suo Motu*

ORDER

1. The present Original Application is being taken up on a complaint letter petition dated 13.09.2023 filed by some residents of village Chatabori in the District of Morigaon, Assam. It is alleged that the river Kapili has been flowing along the village Chatabori and the petitioners are residing on both banks of river Kapili. It is alleged that from 2019 they noticed regular sand mining being carried out by one Jugal Bharali at their village which is marked as Nakhula Beat Sand Mining Permit Area No.3 under Morigaon Forest Range. The allegation is that sand mining is being carried on by the said Jugal Bharali, the Lease Holder using excavator and sand mining machine which is not permissible being in violation of Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM).
2. It is also alleged that the lease holder is using Homen Borgohai Road (Bhakatgaon to Narengi) and Bhakatgaon to Boha-Borpak Road to transport these materials which is connected with Pobitara Wildlife

Sanctuary and transportation of sand has been observed during night on this road. It is also alleged that sand mining was also carried out during the current monsoon period.

3. Photographs have been filed along with the complaint letter by way of evidence.
4. In our opinion, matter requires consideration.
5. We direct the followings to be impleaded as Respondents in the array of Respondents in the present Original Application: -
 1. The Principal Secretary, Department of Environment, Forests and Climate Change, State of Assam,
 2. State Environment Impact Assessment Authority (SEIAA), Assam,
 3. Assam State Pollution Control Board,
 4. District Magistrate, Morigaon, Assam,
 5. Central Pollution Control Board,
 6. District Mining Officer, Morigaon, Assam,
 7. Jugal Bharali,
Nakhula Beat Sand Mining Permit Area No.3 under Morigaon Forest Range
6. Issue notice to the Respondents, returnable within four weeks.
7. Ms. Malabika Roy Dey, learned Counsel who is present (in Virtual Mode), is directed to accept notice on behalf of the Respondent Nos.1,4 and 6, State Respondents, Government of Assam.
8. Mr. Surendra Kumar, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.3, Assam State Pollution Control Board.

9. Mr. Ashok Prasad, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.5, Central Pollution Control Board.
10. Issue notice to the Respondent No.2, State Environment Impact Assessment Authority (SEIAA), Assam, returnable within four weeks.
11. Ms. Malabika Roy Dey, learned Counsel states that she will inform SEIAA, Assam about this order.
12. Notice shall be served on the Respondent No.7, Jugal Bharali through District Magistrate, Morigaon, Assam. The office of the Tribunal shall serve copy of the Original Application, complaint petition along with all its annexures to the District Magistrate, Morigaon, Assam. The District Magistrate, Morigaon, Assam shall file affidavit of service on Jugal Bharali by the next date of listing.
- ✓ 13. All the Respondents shall file their counter-affidavits within four weeks.
14. Considering the allegations made out in the Original Application, we deem it appropriate to constitute a Committee comprising of the following Members:-
 - i) Senior Scientist, Assam State Pollution Control Board;
 - ii) Senior Scientist, Central Pollution Control Board;
 - iii) Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Assam;
 - iv) District Magistrate, Morigaon, Assam or his representative Officer not below the rank of Additional District Magistrate (A.D.M.)
- ✓ 15. The Committee shall visit the site and submit its Report with regard to the allegations made in the Original Application within three weeks.

- ✓ 16. The Assam State Pollution Control Board shall be the Nodal Body for all logistic purposes and shall file the Inspection Report on affidavit.
- ✓ 17. In case violations are found, the Committee shall recommend penalty as well as Environmental Compensation and also suggest remedial measures, if any.
18. The office of the Tribunal shall serve e-copy/soft copy of the Original Application, complaint letter petition along with all its annexures upon Mr. Surendra Kumar, Mr. Ashok Prasad and Ms. Malabika Roy Dey, learned Counsel for the Respondents within two days.
19. **List on 12.01.2024.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

November 24, 2023,
Original Application No.169/2023/EZ
SKB

PG. 9

To,
The Deputy Commissioner,
Morigaon, Assam

Date 13/09/2023

Sub: Complaint against sand mining with excavator and sand mining machine in Kapili river at village Chatabori.

Sir,

We the undersigned have the honour to inform you that we are the residents of village Chatabori in the district of Morigaon The river Kapili has been flowing along the village Chatabori and our residences are situated in both sides on the bank of river Kapili. Being the residents of bank of river, we are always worried about river erosion inasmuch as the Kapili river had already shown its horrible erosion in some other places.

Being the residents of erosion prone zone, it has since long been our constant demand before the Govt to take preventive measures against the river erosion but unfortunately no action has been taken on behalf of the Govt till today.

Under such circumstances, from 2019 we noticed regular sand mining by one JugalBharali at our village which is marked as Nakhula Beat Sand Mining Permit Area No. 3 under Morigaon Forest Range. Against the aforesaid sand mining, that too, by using excavator & sand mining machine which is not permissible, we lodged several complaints before the competent authorities but no steps were taken refraining him from carrying out the same. Due to not taking of any action our agricultural field, transportation road & important historical monuments are going to dissolve in kapili river by river bank erosion, some of the area

Subscribed

R. Chatterjee
20/9/23

To Brigadier ji
please put up
N. Chatterjee
So, 20/9/2023

NGT, E2B, KOTA KATA

Receipt No. NGT/E2B/Kota/292

Date 20/09/2023

are totally dissolve in Kapili river.They use Homen Borgohai Road(Bhakatgaon to Narengi)and Bhakatgaon to Boña- Borpak road to transport this material . This are the road which is connected with Pobitara wildlife Sanctuary and tourist use this road. But duo to this day night sand mining activity we are effected.

It is no longer in dispute that in Assam monsoon starts from the month of April and the said JugalBharali who is reportedly the lessee of the Beat Sand Permit Area No. 3 has once again started sand mining from the very beginning of the present monsoon period, that too, by using excavator and sand mining machine . It is pertinent to mention that during monsoon the river flows in its full swing and at that juncture sand mining in the river bed, that too, by using excavator and sand mining machine is nothing but an invitation to the people living on the bank of river to fall prey of erosion.

Having noticed the same, we have also once again knocked the door of different authorities including the Forest authorities expressing our deep concern over the issue but all our effort proved to be futile till today as the sand mining is being carried out in a full swing and as a result our residences are in the verge of being eroded.

It is admitted that sand mining is a means of generating the revenue for the Govt but the same cannot be done at the cost of the poor people like us inasmuch as if the such same is not stopped immediately we all lose our residences within a short span of time.

It is also to be mentioned here that the residences of around 300-400 families of village Chatabori are on the bank of river Kapili and due to such sand mining, that too, with excavator, our residences have come under great threat and may be eroded at any time.

Hence, considering the untoward situation with which we are now confronted with, your honour may be pleased to take appropriate steps stopping any further sand mining in the river bed of Kapilriver at village Chatabori immediately and for this act of kindness, we shall remain grateful to you.

Yours faithfully

(Signature) 9420840

(Signature) 94015296

(Signature)

(Signature)

(Signature)

Copy to:-

1. The Pricipal Chief Conservator of Forest & Head of Forest Force, Assam, Panjabari, Guwahati-37
2. The Divisional Forest Officer, Nagaon Division, Nagaon
3. Directorate of Geology and Mining Depatment of Assam, Kahilipara, Guwahati, Assam
- ✓ 4. National Green Tribunal, Eastern Bench Zone, Kolkata, West Bengal
5. Pollution Control Board, Guwahati, Assam
6. Mayong Revenue Circle, Morigaon, Assam

Enclosed:

Photograpghs



GPS Map Camera

Dimoruguri, Assam, India

56R4+6HX, Dimoruguri, Manaha Gaon, Assam 782105, India

Lat 26.189896°

Long 92.203697°

24/08/23 11:22 AM GMT +05:30

Google

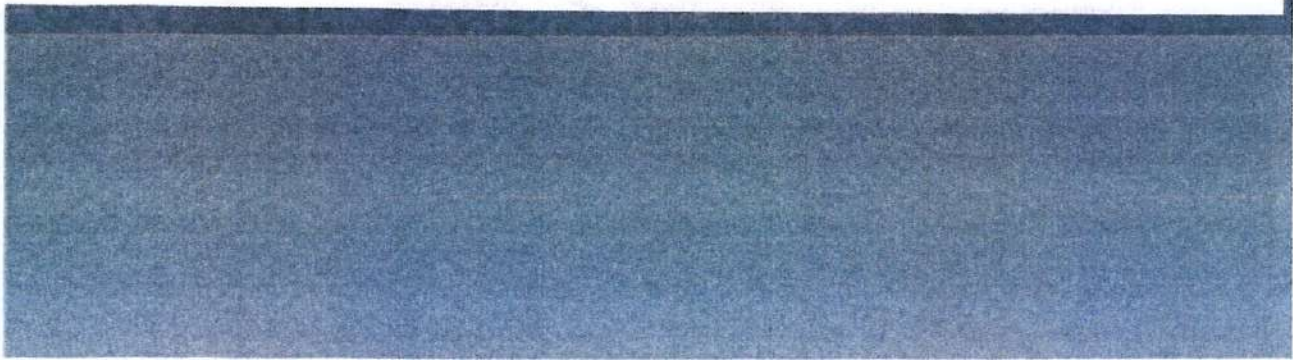


Google



GPS Map Camera

Dimoruguri, Assam, India
 56R4+6HX, Dimoruguri, Manaha Gaon, Assam 782105, India
 Lat 26.190421°
 Long 92.206021°
 28/08/23 12:54 PM GMT +05:30





GPS Map Camera

Chatabori, Assam, India

55PW+WWQ, Chatabori, Assam 782411, India

Lat 26.186159°

Long 92.196196°

28/08/23 12:24 PM GMT +05:30

Google



Google

 GPS Map Camera

Chatabori, Assam, India
55PW+WWQ, Chatabori, Assam 782411, India
Lat 26.186091°
Long 92.196208°
28/08/23 12:23 PM GMT +05:30



07108/2023



- ১/ শ্রী জগদীশ দেবী
- ২/ শ্রী মিনু দেবী
- ৩/ " নলিন নাথ
- ৪/ " মালশ্যক বর্ধন
- ৫/ " মালশ্যক বর্ধন
- ৬/ " মালশ্যক বর্ধন
- ৭/ " বসু দেবী
- ৮/ " হোমিওপ্যাথি
- ৯/ " মালশ্যক দেবী
- ১০/ " মালশ্যক মাই দেবী
- ১১/ " মালশ্যক দেবী
- ১২/ " বুদ্ধ দেবী
- ১৩/ বিজয় দেবী
- ১৪/ " মালশ্যক দেবী
- ১৫/ " মালশ্যক দেবী
- ১৬/ " মালশ্যক দেবী
- ১৭/ শ্রী মালশ্যক দেবী
- ১৮/ শ্রী মালশ্যক দেবী
- ১৯/ শ্রী মালশ্যক দেবী
- ২০/ শ্রী মালশ্যক দেবী
- ২১/ শ্রী মালশ্যক দেবী
- ২২/ " মালশ্যক দেবী
- ২৩/ শ্রী মালশ্যক দেবী
- ২৪/ শ্রী মালশ্যক দেবী
- ২৫/ শ্রী মালশ্যক দেবী
- ২৬/ " মালশ্যক দেবী
- ২৭/ " মালশ্যক দেবী
- ২৮/ " মালশ্যক দেবী
- ২৯/ " মালশ্যক দেবী
- ৩০/ " মালশ্যক দেবী

- ৩১/ শ্রী মালশ্যক দেবী
- ৩২/ " মালশ্যক দেবী
- ৩৩/ " মালশ্যক দেবী
- ৩৪/ " মালশ্যক দেবী
- ৩৫/ " মালশ্যক দেবী
- ৩৬/ " মালশ্যক দেবী
- ৩৭/ " মালশ্যক দেবী
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- ৩৯/ " মালশ্যক দেবী
- ৪০/ " মালশ্যক দেবী
- ৪১/ " মালশ্যক দেবী
- ৪২/ " মালশ্যক দেবী
- ৪৩/ " মালশ্যক দেবী
- ৪৪/ " মালশ্যক দেবী
- ৪৫/ " মালশ্যক দেবী
- ৪৬/ " মালশ্যক দেবী
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- ৫০/ " মালশ্যক দেবী
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- ৫৬/ " মালশ্যক দেবী
- ৫৭/ " মালশ্যক দেবী
- ৫৮/ " মালশ্যক দেবী
- ৫৯/ " মালশ্যক দেবী
- ৬০/ " মালশ্যক দেবী

61/শ্রীকৃষ্ণ ଦେବୀ-

62/ଶ୍ରୀବ୍ରହ୍ମ ଡେବା

63/ଶ୍ରୀ ମିତ୍ରାଣୀ ଡେବା

64/ଶ୍ରୀଶୀତା ଡେବା

65/ଶ୍ରୀ ଭୃଗୁ ଡେବା

66/ଶ୍ରୀ ଦୀପ୍ୟା କୁମ୍ଭ ଡେବା

67/ଶ୍ରୀ ଶୁକ୍ର ଡେବା

68/ଶ୍ରୀ ମିନତୀ ଡେବା

69/ଶ୍ରୀ ନନ୍ଦା କିନ୍ଦ ଡେବା

70/ଶ୍ରୀ ଶର୍ମିଷ୍ଠା ଡେବା

71/ଶ୍ରୀ ନରୀନୀ ଡେବା

72/ଶ୍ରୀ ଆଦିପାଲ୍ଲବି ଡେବା

73/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

74/ଶ୍ରୀ ଆନନ୍ଦା ଡେବା

75/ଶ୍ରୀ ହରିମାତୁଳା ଡେବା

76/ଶ୍ରୀ ମାତୃକା ଡେବା

77/ଶ୍ରୀ ଶୋଭା ଡେବା

78/ଶ୍ରୀ ଦେବୀ ଡେବା

79/ଶ୍ରୀ ଶୋଭା ଡେବା

80/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

81/ଶ୍ରୀ ଶୋଭା ଡେବା

82/ଶ୍ରୀ କିନ୍ଦ ଡେବା

83/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

84/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

85/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

86/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

87/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

88/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

89/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

90/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

91/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

92/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

93/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

94/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

95/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

96/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

97/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

98/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

99/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

100/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

101/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

102/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

103/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

104/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

105/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

106/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

107/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

108/ଶ୍ରୀ କୁମ୍ଭିକା ଡେବା

GOVT. OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER, NAGAON DIVISION, NAGAON.

Letter No. FNGT/B/74 (Part- I)/Nakhula Beat Sand Permit Area No. 3/2023/ 4057-59

Dated - 27/04/2023

To,

The Range Forest Officer,
Morigaon Range, Morigaon.

Subject: - Final settlement of Nakhula Beat Sand Permit Area No. 3 for the period 2022-24 (Rev. Portion) and adjustment of 1st Installment (Kist) thereof.

In pursuance of the Clause I (ii) of the guideline vide No. J-13012/12/2013-I of II (I) dtd. 24/12/13, issued by Director, MoEF, Govt. of India and AMMC Rules' 2013, I am to inform you that Sri Jugal Bharali, S/o- Sri Hem Ch. Bharali, Vill.: Barjari, P.O.: Barpak, P.S.: Jagiroad, Dist.: Morigaon (Assam) has deposited the 1st Installment (kist) for 1st quarter and other taxes/security deposit money as shown below for operation of above mentioned Permit Area (river bed) and signed necessary Agreement in Form No. MPS - 1 as required.

You may allowed to operate of the Sand Permit Area after obtaining required possession certificate duly signed by him, as per enclosed proforma, stating that he has taken over possession of the permit area. The possession certificate should be sent to this office immediately and a copy of the same shall be retained in your Range.

For allowing operation of the permit area, a permit may be issued for collection of the following quantity of mining materials (Sand) from Nakhula Beat Sand Permit Area No. 3 after strictly adhering to the terms and conditions of the Agreement as signed by the permit holder.

Sl. No. of the Kist	Kist Amt. (in Rs.)	GST 5%	Income Tax (in Rs.) 2.55 %	To be deposited within	Quantity allowed to be extracted (in cum) Sand	10% Rehabilitati on Fund	10% District Mineral Foundation (DMF)
1 st	5,13,750/-	25,688/-	13,101/-	27/04/2023	2500 m3	51,375/-	51,375/-
2 nd	5,13,750/-	25,688/-	13,101/-	27/07/2023	2500 m3	51,375/-	51,375/-
3 rd	5,13,750/-	25,688/-	13,101/-	27/10/2023	2500 m3	51,375/-	51,375/-
4 th	5,13,750/-	25,688/-	13,101/-	27/01/2024	2500 m3	51,375/-	51,375/-
5 th	5,13,750/-	25,688/-	13,101/-	27/04/2024	2500 m3	51,375/-	51,375/-
6 th	5,13,750/-	25,688/-	13,101/-	27/07/2024	2500 m3	51,375/-	51,375/-
7 th	5,13,750/-	25,688/-	13,101/-	27/10/2024	2500 m3	51,375/-	51,375/-
8 th	5,13,750/-	25,688/-	13,101/-	27/01/2025 to 26/04/2025	2500 m3	51,375/-	51,375/-

Enclosed :- As stated.

27/04/2023
Divisional Forest Officer,
Nagaon Division, Nagaon

Copy to:-

1. Sri Dipankar Deb, ACF for his information and necessary action. He is directed to attend the possession over of the permit area by the permit holder and report compliance.
2. Sri Jugal Bharali, S/o- Sri Hem Ch. Bharali, Vill.: Barjari, P.O.: Barpak, P.S.: Jagiroad, Dist.: Morigaon (Assam), for information.

27/04/2023
Divisional Forest Officer,
Nagaon Division, Nagaon

Memo No. FNGT/A/74 (Part- I)/ Nakhula Beat Sand Permit Area No. 3/2023/ 1599-1601

Dated - 27/04/2023

Copy to:-

1. The Principal Chief Conservator of Forests & Head of Forest Force, Assam, Panjabari, Guwahati- 37 for favour of his kind information.
2. The Addl. Principal Chief Conservator of Forests (T), Upper Assam Zone, Jorhat- 1, for favour of his kind information.
3. The Conservator of Forests, Northern Assam Circle, Tezpur, Assam, for favour of his kind information.

27/04/2023
Divisional Forest Officer,
Nagaon Division, Nagaon

FORM MMP- 1
[See rule 24, 25 and 38 (15) (i)]

**Monthly return for the Month of _____ (to be furnished by the
mining lessee/contractor/permit holder**

1.	Name of the Mine		3.	Name and address of lessee	
2.	Location of the Mine (a) Village (b) District (c) State		4.	Name of Minor Mineral (s) for which lease has been granted	

Name of mineral (s)	Closing stock brought forward from the previous month (Tonne/Cu. M.)	Production during the month (Tonne/Cu. M)	Dispatched during the month (in Tonne/Cu. M.)				Closing stock (Tonne/Cu. M.)
			By Truck	By Railway	By other means of transport	Total	
5.	6.	7.	8.				9.
			By Truck	By Railway	By other means of transport	Total	

Average daily No. of labourer employees				Wages paid			
10				11			
Male	Female	Adolescent	Total	Male	Female	Adolescent	Total
6A	6B	6C	6D	7A	7B	7C	7D

Signature of the lessee/contractor/
Permit holder or his authorized agent.

Dated: _____

- N. B.: (1) Please furnish on the reverse of this form reasons for rise or fall in production, dispatches and labour employed, etc. as compared with the previous month.
- (2) Please send this report to:
- The competent authority,
 - The Officer- in-Charge concerned by the 10th of the month following the month under report.

FORM MMP- 2
[See rule 38 (15) (i)]

Annual return to be furnished by the mining lessee/contractor

**Annual statement of Minor Minerals obtained, labourer employed, etc. for the Financial
Year ending _____ 20 ____.**

Name of the lessee _____

Area of the lease _____

Village _____

Sub-Division _____

District _____

Name of the Minor Mineral	Output	Value	Average number of persons employed daily		
			Male	Female	Total
1	2	3	4		

Average No. of days worked	No. of accidents	Compensation paid (in Rs.)	No. of days worked	Remarks
5	6	7	8	9

Signature of the lessee/contractor/
Permit holder or his authorized agent.

Dated: _____

- N. B.: This return is to be submitted by the 15th of April of each year for the preceding financial year, i. e. from First of April to 31st March to the:
- (a) The competent authority,
 - (b) The Officer- in-Charge concerned.

DECLARATION

Today i. e. _____ the Forest Department authority have handed over the area of the Sand mahal Nakhula Beat Sand Permit Area No. 3 of 2022-24 under Morigaon Range, Morigaon to me in presence of the witnesses on my behalf and I have received the same which is free from all encumbrances and declare that I shall abide by all the Rules and regulation of the department.

Signature

Witness

1.

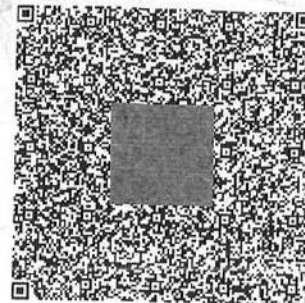
2.

Book No:2416
Page No:240



ORIGINAL

GOVERNMENT OF ASSAM
DEPARTMENT OF ENVIRONMENT & FOREST
OFFICE OF THE DIVISIONAL FOREST OFFICER : NAGAON FOREST DIVISION
WITHIN DISTRICT ELECTRONIC TRANSIT PASS (eTP) (GENERAL)-A
(Not for Government Works Permits or Pattaland Permits)
ZEROTHREEDTWOZEROTWOTHREE



Name of Range/Beat :Morigaon Range

Mahal Name :Nakhula Beat Sand Permit Area No.3 (Rev.. Portion) of 2022-24

eTP No: 9994581543	Date & Time of Dispatch: 03/12/2023 17:44:00 Hrs	VALID FOR ENTRY IN GUWAHATI CITY AFTER 21:30 ON 03/12/2023 AND UP TO 07:30 (04/12/2023).
Permit No: 5200812461	Kisti No: 3	
Consigner(Minor Minerals Concession Area (MMCA)Holder/Mahaldar/Contractor): Name: Jugal Bharali Address: Vill.- Bojari, P. O.- Barpak, P. S.- Jagiroad, Dist.- Morigaon (Assam) Borjari Jagiroad-782411 Phone: 7099864228	Consignee: Name: KALAM ALI Address: SARUAKATI Phone: 7099864228	

Transportation Details:

Type Of Mineral	Quantity Cubic Meters	Destination	Route Details/via	Distance Kilometer	Duration (Approx) Hours & Minutes
Rev. Portion	10.00	Kamrup Metropolitan			
Vehicle No:	AS01QC5170	Vehicle GPS ID	Not Available	Vehicle Type & Capacity	TIPPER/10 Cubic metres
Driver Name & Contact No:	Name :KALAM ALI Phone : 7982627692	Owners Contact No & Address		Vehicle Log ID	Not Applicable

ASZEROONEQCFIVEONESEVENZERO

Terms & Conditions:

1. This Mineral Transit pass must be carried along with the vehicle and produced to any local authority for verification.
2. The Mineral Transit Pass is non-transferable.
3. This is a digitally signed document, and hence does not require any physical/ manual signatures of any authority as per the Provision of IT ACT 2000, Amended from Time to Time. To check its authenticity, may please scan the QR Codes printed at the Top Right Corner of the Document.

Issued/Countersigned by



Rabin Kumar Baishya
Forest Range Officer
Morigaon Range,
Nagaon Forest Division

Digitally signed by

Signer: JUGAL BHARALI
Date: Sunday, December 03, 2023 5:23:53 PM
Name & Signature of the Mineral
Concession Holder/Agency



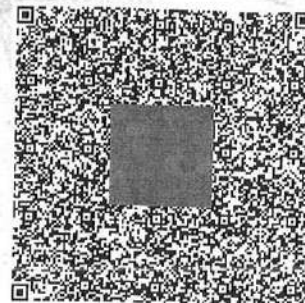
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Book No:2172
Page No:2



ORIGINAL

GOVERNMENT OF ASSAM
DEPARTMENT OF ENVIRONMENT & FOREST
OFFICE OF THE DIVISIONAL FOREST OFFICER : NAGAON FOREST DIVISION
WITHIN DISTRICT ELECTRONIC TRANSIT PASS (eTP) (GENERAL)-A
(Not for Government Works Permits or Pattaland Permits)
ONESEVENMAYTWOZEROTWOTHREE



Name of Range/Beat :Morigaon Range

Mahal Name :Nakhula Beat Sand Permit Area No.3 (Rev.. Portion) of 2022-24

eTP No: 1597349178	Date & Time of Dispatch: 17/05/2023 17:49:00 Hrs	VALID FOR ENTRY IN GUWAHATI CITY AFTER 21:30 ON 17/05/2023 AND UP TO 07:30 (18/05/2023).
Permit No: 8469969846	Kisti No: 1	
Consigner(Minor Minerals Concession Area (MMCA)Holder/Mahaldar/Contractor): Name: Jugal Bharali Address: Vill.- Bojari, P. O.- Barpak, P. S.- Jagiroad, Dist.- Morigaon (Assam) Borjari Jagiroad-782411 Phone: 7099864228	Consignee: Name: Phukan Das Address: Borjhari Phone: 7099864228	

Transportation Details:

Type Of Mineral	Quantity Cubic Meters	Destination	Route Details/via	Distance Kilometer	Duration (Approx) Hours & Minutes
Rev. Portion	5.00	Kamrup Metropolitan			
Vehicle No:	AS01LC5687	Vehicle GPS ID	Not Available	Vehicle Type & Capacity	TIPPER/5 Cubic metres
Driver Name & Contact No:	Name :Md. Jakir Hussain Phone : 7896158205	Owners Contact No & Address		Vehicle Log ID	Not Applicable

ASZEROONELCFIVESIXEIGHTSEVEN

Terms & Conditions:

1. This Mineral Transit pass must be carried along with the vehicle and produced to any local authority for verification.
2. The Mineral Transit Pass is non-transferable.
3. This is a digitally signed document, and hence does not require any physical/ manual signatures of any authority as per the Provision of IT ACT 2000, Amended from Time to Time. To check its authenticity, may please scan the QR Codes printed at the Top Right Corner of the Document.

Issued/Countersigned by



Rabin Kumar Baishya
Forest Range Officer
Morigaon Range,
Nagaon Forest Division

Digitally signed by

Signer: JUGAL BHARALI
Date: Wednesday, May 17, 2023 5:22 PM
Jugal Bharali
Name & Signature of the Mineral
Concession Holder/Agency



69449W7R5Z452T79/1684324294

**APPENDIX: TABLE -9**
**NORMAL DATES OF ONSET AND WITHDRAWAL OF
SOUTH-WEST MONSOON**

The India Meteorological Department, Nagpur, vide letter No. NAGPUR RMC /CS-312, dated 18th January, 2016 has provided the period of Rainy Season viz. Normal dates of Onset and Withdrawal of Southwest Monsoon over India as state-wise and union territory- wise which are as below:-

States	Normal date of Onset of SW-Monsoon	Normal date of Withdrawal of SW-Monsoon
Andhra Pradesh	1st June	15th October
Arunachal Pradesh	5th June	15th October
Assam	5th June	15th October
Bihar	10th June	15th October
Chhattisgarh	10th June	15th October
Goa	5th June	15th October
Gujarat	15th June	15th September
Haryana	1st July	15th September
Himachal Pradesh	1st July	15th September
Jammu & Kashmir	1st July	15th September
Jharkhand	10th June	15th October
Karnataka	5th June	15th October
Kerala	1st June	15th October
Madhya Pradesh	15th June	1st October
Maharashtra	10th June	1st October
Manipur	1st June	15th October
Meghalaya	1st June	15th October
Mizoram	1st June	15th October
Nagaland	5th June	15th October
Odisha (Orissa)	5th June	15th October
Punjab	1st July	15th September
Rajasthan	1st July	1st September
Sikkim	5th June	15th October
Tamil Nadu	1st June	15th October
Telangana	5th June	15th October
Tripura	1st June	15th October

FORM MMP- I

[See rule 24, 25 and 38 (15) (i)]

Monthly return for the Month of May - 2023 (to be furnished by the mining lessee/contractor/permit holder)

1.	Name of the Mine	Sand	3.	Name and address of lessee	Boojari
2.	Location of the Mine (a) Village (b) District (c) State	Dimaruguri Morigaon Assam	4.	Name of Minor Mineral (s) for which lease has been granted	DFO, Nagaon

Name of mineral (s)	Closing stock brought forward from the previous month (Tonne/Cu. M.)	Production during the month (Tonne/Cu. M.)	Dispatched during the month (in Tonne/Cu. M.)				Closing stock (Tonne/Cu. M.)
			By Truck	By Railway	By other means of transport	Total	
			30				
5.	6.	7.	8.				9.
			By Truck	By Railway	By other means of transport	Total	
Sand	0	30	Yes	No	No	30	0

Average daily No. of labourer employees				Wages paid			
10				11			
Male	Female	Adolescent	Total	Male	Female	Adolescent	Total
6A	6B	6C	6D	7A	7B	7C	7D
5	0	0	5	5			5

Jugal Bhakali

Signature of the lessee/contractor/
Permit holder or his authorized agent.Dated: 6/3/23

- N. B.: (1) Please furnish on the reverse of this form reasons for rise or fall in production, dispatches and labour employed, etc. as compared with the previous month.
- (2) Please send this report to:
- The competent authority,
 - The Officer- in-Charge concerned by the 10th of the month following the month under report.

FORM MMP- I

[See rule 24, 25 and 38 (15) (i)]

Monthly return for the Month of Jun - 2023 (to be furnished by the mining lessee/contractor/permit holder)

1.	Name of the Mine	Sand	3.	Name and address of lessee	Bokjarei
2.	Location of the Mine (a) Village (b) District (c) State	Dimareugi Morigaon Assam	4.	Name of Minor Mineral (s) for which lease has been granted	DFO, Nagaon

Name of mineral (s)	Closing stock brought forward from the previous month (Tonne/Cu. M.)	Production during the month (Tonne/Cu. M.)	Dispatched during the month (in Tonne/Cu. M.)				Closing stock (Tonne/Cu. M.)
			By Truck	By Railway	By other means of transport	Total	
5.	6.	7.	8.				9.
			By Truck	By Railway	By other means of transport	Total	
Sand	NO	145CuM	Yes	NO	NO		0

Average daily No. of labourer employees				Wages paid			
10				11			
Male	Female	Adolescent	Total	Male	Female	Adolescent	Total
6A	6B	6C	6D	7A	7B	7C	7D
15	0	0	15				75

Jugal Bhargava

Signature of the lessee/contractor/
Permit holder or his authorized agent.

Dated: 3/7/23

- N. B.: (1) Please furnish on the reverse of this form reasons for rise or fall in production, dispatches and labour employed, etc. as compared with the previous month.
- (2) Please send this report to:
- The competent authority,
 - The Officer- in-Charge concerned by the 10th of the month following the month under report.

FORM MMP- 1

[See rule 24, 25 and 38 (15) (i)]

Monthly return for the Month of July - 2023 (to be furnished by the mining lessee/contractor/permit holder)

1.	Name of the Mine	<u>Sand</u>	3.	Name and address of lessee	<u>Borejari</u>
2.	Location of the Mine (a) Village (b) District (c) State	<u>Dimaruguri</u> <u>- Morigaon</u> <u>- Assam</u>	4.	Name of Minor Mineral (s) for which lease has been granted	<u>- DFO, Nagaon</u>

Name of mineral (s)	Closing stock brought forward from the previous month (Tonne/Cu. M.)	Production during the month (Tonne/Cu. M)	Dispatched during the month (in Tonne/Cu. M.)				Closing stock (Tonne/Cu. M.)
			By Truck	By Railway	By other means of transport	Total	
			<u>255 cum</u>				
5.	6.	7.	8.				9.
			By Truck	By Railway	By other means of transport	Total	
<u>Sand</u>	<u>NO</u>	<u>255</u>	<u>Yes</u>	<u>NO</u>	<u>NO</u>		<u>0</u>

Average daily No. of labourer employees				Wages paid			
10				11			
Male	Female	Adolescent	Total	Male	Female	Adolescent	Total
6A	6B	6C	6D	7A	7B	7C	7D
<u>20</u>	<u>0</u>	<u>0</u>	<u>20</u>				<u>80</u>

Jugal Bharali

Signature of the lessee/contractor/
Permit holder or his authorized agent.

Dated: 3/8/23

- N. B.: (1) Please furnish on the reverse of this form reasons for rise or fall in production, dispatches and labour employed, etc. as compared with the previous month.
- (2) Please send this report to:
- The competent authority,
 - The Officer- in-Charge concerned by the 10th of the month following the month under report.

FORM MMP- I

[See rule 24, 25 and 38 (15) (i)]

Monthly return for the Month of August - 2023 (to be furnished by the mining lessee/contractor/permit holder)

1.	Name of the Mine	<u>Sand</u>	3.	Name and address of lessee	<u>Bokjari</u>
2.	Location of the Mine (a) Village	<u>Dimareguni</u>	4.	Name of Minor Mineral (s) for which lease has been granted	<u>DFO, Nagaon</u>
	(b) District	<u>Morigaon</u>			
	(c) State	<u>Assam</u>			

Name of mineral (s)	Closing stock brought forward from the previous month (Tonne/Cu. M.)	Production during the month (Tonne/Cu. M.)	Dispatched during the month (in Tonne/Cu. M.)				Closing stock (Tonne/Cu. M.)
			By Truck	By Railway	By other means of transport	Total	
			<u>285 cum</u>				
5.	6.	7.	8.				9.
			By Truck	By Railway	By other means of transport	Total	
<u>Sand</u>	<u>0</u>	<u>500 cum</u>	<u>Yes</u>	<u>No</u>	<u>No</u>	<u>285 cum</u>	<u>215 cum</u>

Average daily No. of labourer employees				Wages paid			
10				11			
Male	Female	Adolescent	Total	Male	Female	Adolescent	Total
6A	6B	6C	6D	7A	7B	7C	7D
<u>15</u>	<u>0</u>	<u>0</u>	<u>15</u>	<u>250</u>			<u>250</u>

Jugal Bhattacharya

Signature of the lessee/contractor/
Permit holder or his authorized agent.

Dated: 3/9/23

- N. B.: (1) Please furnish on the reverse of this form reasons for rise or fall in production, dispatches and labour employed, etc. as compared with the previous month.
- (2) Please send this report to:
- The competent authority,
 - The Officer- in-Charge concerned by the 10th of the month following the month under report.

FORM MMP- I

[See rule 24, 25 and 38 (15) (i)]

Monthly return for the Month of September-2023 (to be furnished by the mining lessee/contractor/permit holder)

1.	Name of the Mine	<u>Sand</u>	3.	Name and address of lessee	<u>Borjari</u>
2.	Location of the Mine (a) Village (b) District (c) State	<u>Dimaruguni Morigaon Assam</u>	4.	Name of Minor Mineral (s) for which lease has been granted	<u>DFO, Nagaon</u>

Name of mineral (s)	Closing stock brought forward from the previous month (Tonne/Cu. M.)	Production during the month (Tonne/Cu. M.)	Dispatched during the month (in Tonne/Cu. M.)				Closing stock (Tonne/Cu. M.)
			By Truck	By Railway	By other means of transport	Total	
			<u>805 CuM</u>				
5.	6.	7.	8.				9.
			By Truck	By Railway	By other means of transport	Total	
<u>Sand</u>	<u>215</u>	<u>1200</u>	<u>Yes</u>	<u>NO</u>	<u>NO</u>	<u>1415</u>	<u>610</u>

Average daily No. of labourer employees				Wages paid			
10				11			
Male	Female	Adolescent	Total	Male	Female	Adolescent	Total
6A	6B	6C	6D	7A	7B	7C	7D
<u>30</u>	<u>0</u>	<u>0</u>	<u>30</u>	<u>600</u>			<u>600</u>

Jugal Bhattacharya

Signature of the lessee/contractor/
Permit holder or his authorized agent.

Dated: 3/10/23

- N. B.: (1) Please furnish on the reverse of this form reasons for rise or fall in production, dispatches and labour employed, etc. as compared with the previous month.
- (2) Please send this report to:
- The competent authority,
 - The Officer- in-Charge concerned by the 10th of the month following the month under report.

FORM MMP- 1

[See rule 24, 25 and 38 (15) (i)]

Monthly return for the Month of Oct^r - 2023 (to be furnished by the mining lessee/contractor/permit holder)

1.	Name of the Mine	<u>Sand</u>	3.	Name and address of lessee	<u>Borjari</u>
2.	Location of the Mine (a) Village (b) District (c) State	<u>Dimaruguri</u> <u>- Merigan</u> <u>- Arsam</u>	4.	Name of Minor Mineral (s) for which lease has been granted	<u>DFO, Nagaen</u>

Name of mineral (s)	Closing stock brought forward from the previous month (Tonne/Cu. M.)	Production during the month (Tonne/Cu. M.)	Dispatched during the month (in Tonne/Cu. M.)				Closing stock (Tonne/Cu. M.)
			By Truck	By Railway	By other means of transport	Total	
			520				
5.	6.	7.	8.				9.
			By Truck	By Railway	By other means of transport	Total	
<u>Sand</u>	<u>610</u>	<u>1120</u>	<u>Yes</u>	<u>No</u>	<u>No</u>	<u>1730</u>	<u>1210</u>

Average daily No. of labourer employees				Wages paid			
10				11			
Male	Female	Adolescent	Total	Male	Female	Adolescent	Total
6A	6B	6C	6D	7A	7B	7C	7D
<u>30</u>			<u>30</u>	<u>560</u>			<u>560</u>

Jugal Bhargava

Signature of the lessee/contractor/
Permit holder or his authorized agent.

Dated: 3/11/23

- N. B.: (1) Please furnish on the reverse of this form reasons for rise or fall in production, dispatches and labour employed, etc. as compared with the previous month.
- (2) Please send this report to:
- The competent authority,
 - The Officer-in-Charge concerned by the 10th of the month following the month under report.

FORM MMP- I

[See rule 24, 25 and 38 (15) (i)]

Monthly return for the Month of Nov^r - 2023 (to be furnished by the mining lessee/contractor/permit holder)

1.	Name of the Mine	Sand	3.	Name and address of lessee	Borjoui
2.	Location of the Mine (a) Village (b) District (c) State	Dimaruguzi - Morigaon - Assam	4.	Name of Minor Mineral (s) for which lease has been granted	DFO, Nagaon

Name of mineral (s)	Closing stock brought forward from the previous month (Tonne/Cu. M.)	Production during the month (Tonne/Cu. M.)	Dispatched during the month (in Tonne/Cu. M.)				Closing stock (Tonne/Cu. M.)
			By Truck	By Railway	By other means of transport	Total	
			1794				
5.	6.	7.	8.				9.
			By Truck	By Railway	By other means of transport	Total	
Sand	1210	700	Yes	No	No	1910	116

Average daily No. of labourer employees				Wages paid			
10				11			
Male	Female	Adolescent	Total	Male	Female	Adolescent	Total
6A	6B	6C	6D	7A	7B	7C	7D
30	0	0	30	360	0		360

Jugal Bhavesh

Signature of the lessee/contractor/
Permit holder or his authorized agent.

Dated: 3/12/23

- N. B.: (1) Please furnish on the reverse of this form reasons for rise or fall in production, dispatches and labour employed, etc. as compared with the previous month.
- (2) Please send this report to:
- The competent authority,
 - The Officer- in-Charge concerned by the 10th of the month following the month under report.

FORM MMP- 2
[See rule 38 (15) (i)]

Annual return to be furnished by the mining lessee/contractor

Annual statement of Minor Minerals obtained, labourer employed, etc. for the Financial
Year ending 2022/23 (Up to Nov.-23)

Name of the lessee Jugal Bharali

Area of the lease Nalchula Boat Sand Permit Area - 3 (2022-24)

Village Borejaree

Sub-Division Moxigaon

District Moxigaon

Name of the Minor Mineral	Output	Value	Average number of persons employed daily		
			Male	Female	Total
1	2	3	4		
Sand	3834 cuM	11,51,400F	15 20	0	15 20

Average No. of days worked	No. of accidents	Compensation paid (in Rs.)	No. of days worked	Remarks
5	6	7	8	9
12	0	0	80	

Jugal Bharali

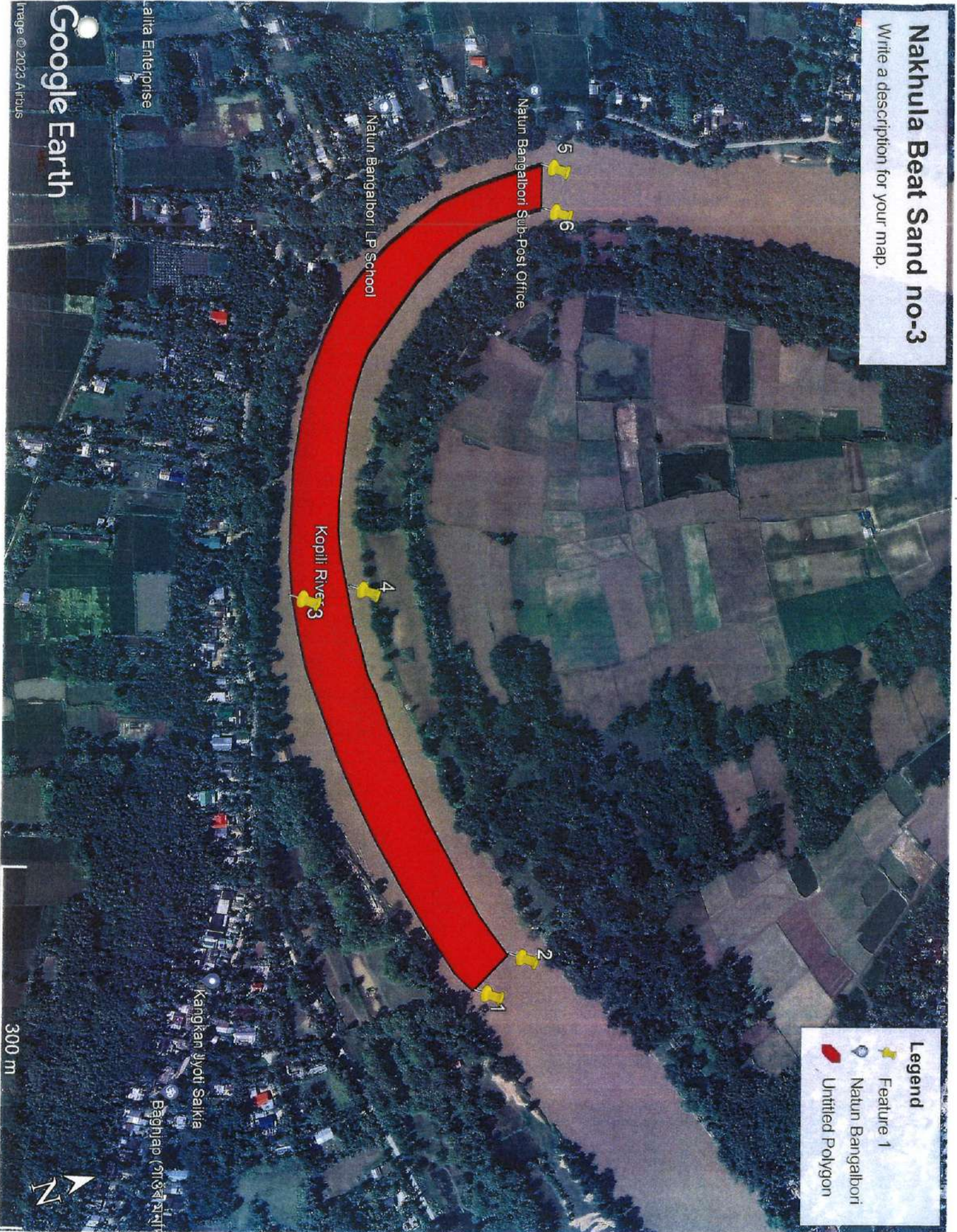
Signature of the lessee/contractor/
Permit holder or his authorized agent.

Dated: 10/12/23

- N. B.: This return is to be submitted by the 15th of April of each year for the preceding financial year, i. e. from First of April to 31st March to the:
- The competent authority,
 - The Officer- in-Charge concerned.

Nakhula Beat Sand no-3

Write a description for your map.



Legend

- Feature 1
- Natun Bangalbori
- Untitled 1 Polygon

300 m

Google Earth

allta Enterprise

Image © 2023, Airbus



GOVERNMENT OF ASSAM
ENVIRONMENT AND FOREST DEPARTMENT
OFFICE OF THE RANGE FOREST OFFICER:: MORIGAON RANGE :: MORIGAON

Letter No. Mg/36/Sand Mahal/2023/1280

Date: 18/12/2023

To,

The Divisional Forest Officer,
Nagaon Division, Nagaon.

Sub:- Suo Moto Matter O.A. 169/2023 (Jinti Deka & Anr-vs-State of Assam)-regarding.

Ref:- This office letter No.MG/36/Sand Mahal/2023/1247 dtd- 12.12.2023

Sir,

In continuation to this office letter number under reference, I have the honour to submit herewith the details of the following Offence Reports drawn at the concerned areas adjacent to Chotabori village in Kapili River under Morigaon Range. The Offences have been compounded by the DFO, Nagaon, Division, Nagaon under the AMMC Rules' 2013 and realized Royalty, Price of the materials, Fine, GST, IT etc. as follows:

DETAILS OF OFFENCE REPORTS, COMPONUNDING DATE, REALIZED AMOUNTS ETC.

SI No	1	2	3	4	5	6
O.R. Nos. & Date	MG/23 dt.11.11.2021	MG/24 dt.11.11.2021	MG/31 dt.05.03.2022	MG/12 dt.12.10.2022	MG/17 dt.21.11.2022	Total
Place of Offence	Bangthaigaon	Rajakuchi	Nabahatia	Nabahatia	Kadomtoli	
Name of Offender	Bipillab Saikia	Akshay kr. Deka	Rajib Boro	Prasanta Deka	Sarat Deka	
DFO's Compounding Date	Dt. 23.08.2022	dt. 05.11.2022	dt. 05.11.2022	dt. 21.10.2022	dt.13.01.2023	
Quantity	360 M ³	360 M ³	424 M ³	456 M ³	121.5 M ³	
Royalty	Rs. 70,560/-	Rs. 76,140/-	Rs. 59,459/-	Rs. 63,879/-	Rs. 17,010/-	Rs. 2,87,048.00
Price	Rs. 1,81,440/-	Rs. 1,18,0360/-	Rs. 1,46,525/-	Rs. 1,57,417/-	Rs. 41,918/-	Rs. 17,07,660.00
Fine	Rs. 50,000/-	Rs. 50,000/-	Rs. 50,000/-	Rs. 50,000/-	Rs. 50,000/-	Rs. 2,50,000.00
GST	Rs. 12,600/-	Rs. 12,525/-	Rs. 10,299/-	Rs. 11,064/-	Rs. 2,946/-	Rs. 49,434.00
I.T.	Rs. 6,426/-	Rs. 6,388/-	Rs. 5,253/- 41,197/-	Rs. 5,643/- 44,259/-	Rs. 1,503/- 11,786/-	Rs. 25,213.00 Rs. 97,242.00
Total	Rs. 3,21,026/-	Rs. 1,32,5413/-	Rs. 3,12,733/-	Rs. 3,32,262/-	Rs. 1,25,163/-	Rs. 24,16,597.00

This is for favour of your kind information and necessary action.

Yours faithfully,

Rabin Kr. Baishya
18/12/2023

(Rabin Kr. Baishya, AFS, FR)
Range Forest Officer
Morigaon Range, Morigaon



GOVERNMENT OF ASSAM
ENVIRONMENT AND FOREST DEPARTMENT
OFFICE OF THE RANGE FOREST OFFICER :: MORIGAON RANGE :: MORIGAON

Letter No. Mg/36/Sand Mahal/2023/1247

Date: 12/12/2023

To,

The Divisional Forest Officer,
Nagaon Division, Nagaon.

Sub:- Suo Moto Matter O.A. 169/2023 (Jinti Deka & Anr-vs-State of Assam)-regarding.

Ref:- Site Visit dtd. 08/12/2023 and direction- thereof.

Sir,

With reference to the above, I have the honour to submit herewith the action taken report of the illegal mining of sand in Kapili River at/near Chotabori areas as quoted below. As per records of this Range Office, the following offence reports were drawn in areas concerned at Morigaon Range and compounded by the DFO, Nagaon, Division, Nagaon and then realized Royalty, Price of the materials, Fine, GST, IT etc. as per the AMMC Rules' 2013.

DETAILS OF OFFENCE REPORTS, COMPONUNDING DATE, REALIZED AMOUNTS ETC.

Sl No	O.R. Nos. & Date	DFO's Compounding Date	Quantity	Amount Realized in the Year 2021-22 to 2023-2024 (in Rs.)					Total
				Royalty	Price	Fine	GST	I.T.	
1	MG/23 dt.11.11.2021	Dt. 23.08.2022	360 M ³	70,560/-	1,81,440/-	50,000/-	12,600/-	6,426/-	3,21,026.00
2	MG/24 dt.11.11.2021	dt. 12.11.2021	360 M ³	76,140/-	1,18,0360/-	50,000/-	12,525/-	6,388/-	1,32,5413.00
3	MG/31 dt.05.03.2022	dt. 05.11.2022	424 M ³	59,459/-	1,46,525/-	50,000/-	10,299/-	5,253/-	3,12,733.00
4	MG/12 dt.12.10.2022	dt. 21.10.2022	456 M ³	63,879/-	1,57,417/-	50,000/-	11,064/-	5,643/-	3,32,262.00
3	MG/17 dt.21.11.2022	dt. 13.01.2023	121.5 M ³	17,010/-	41,918/-	50,000/-	2,946/-	1,503/-	1,25,163.00
Total = Rs.				2,87,048/-	17,07,660/-	2,50,000/-	49,434/-	1,22,455/-	24,16,597.00

That Sir, although the area is under the revenue department and far away from the Range office, our staff have been successfully controlling the illegal activities of sand mining over that area and taking appropriate actions under the Rules in force. This is for favour of your kind information and necessary action.

Yours faithfully,

(Signature)
12/12/2023
(Rabin Kr. Baishya, AFS, FR)
Range Forest Officer
Morigaon Range, Morigaon

Range Forest Officer
Morigaon Range
Morigaon



GOVERNMENT OF ASSAM
DEPARTMENT OF ENVIRONMENT AND FORESTS
OFFICE OF THE FOREST RANGE: MORIGAON RANGE: MORIGAON: ASSAM

Memo No- MG/66/Minor Minerals/2022/118

Dated:-12/05/2022

To,
The Divisional Forest Officer,
Nagaon Division, Nagaon.

Submission of availability report of Minor Minerals (Sand) under Morigaon Range.

Ref:- Your letter No-FNGT/B/74(Part-I)Gen/2022/3114-17 dtd-12/04/2022.

Sir,

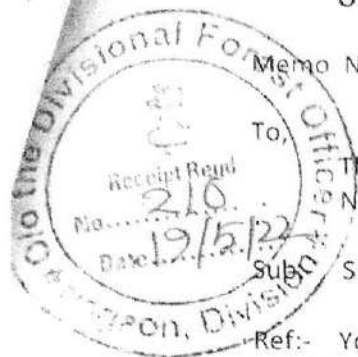
With reference to the letter cited above, I have the honour to submit here with the availability report of Minor Minerals (Sand) under Morigaon Range as per Proforma received from your end as follows.

Sl. No	Name s of Sand area	Total area in Hact.	Availability of sand Per year	G.P.S Co-ordinates	Remarks
1.	Nakhula Beat Sand Permit area No-3	4.10 Ha.	Maximum=12,000.0m ³ Minimum=10,000.0m ³	1)N=26°10'-35.12" E=092°12'-48.32" 2)N=26°10'-33.7" E=092°12'-49.02" 3)N=26°10'-33.11" E=092°12'-34.7" 4)N=26°10'-31.3" E=092°12'-34.5" 5)N=26°10'-42.1" E=092°12'-24.06" 6)N=26°10'-42.3" E=092°12'-22.60"	1)Starting point is at a distance of 500 Mtrs downstream from Bhakatgaon RCC Bridge. Kept 500 Mtrs. gap to avoid to probable damage to the Bhakatgaon RCC Bridge on Kapili River 6) Ending point is at Notun Bangalbari

This is for favour of your kind information and necessary action.

Yours faithfully

(R.K.Baishya, AFS, FR)
Range Forest Officer
Morigaon Range, Morigaon



Enforcement & Monitoring Guidelines for Sand Mining

- ✓ a) District Survey Report for sand mining shall be prepared before the ✓ auction/e-auction/grant of the mining lease/Letter of Intent (LoI) by Mining department or department dealing the mining activity in respective states.
- b) The first step is to develop the inventory of the River Bed Material and Other sand sources in the District. In order to make the inventory of River Bed Material, a detailed survey of the district needs to be carried out, to identify the source of River Bed Material and alternative source of sand (M-Sand). The source will include rivers, de-siltation of reservoir/dams, Patta lands/Khatedari Land, M-sand etc.

The revenue department of Kerala already conducted river mapping and sand auditing of around 20 rivers of Kerala which is a good example wherein the profile of rivers was created at regular intervals and aggradation/deposition was identified along with water level. In the same study, benchmarks were also created at a prominent location at regular interval for future surveying. Such study helps the mining departments to identify the source of sand.

Thus, it is proposed that for preparation of district survey report, the auditing of rivers needs to be carried out. There is already a provision under MMDR Act 2015 for National Mineral Exploration Trust (MET) wherein a 2% of royalty amount to be deposited in the trust. This fund is used for mineral exploration in the country. The Sand Auditing is also a sort of identification of mineral and State Government may request Central Govt. for providing funds for river auditing. The Central Govt. (Ministry of Mines) may also explore the possibilities for providing the funds for river auditing. The other option is that State Govt. may conduct such studies by its own fund and the same may be recovered from the leaseholders to whom the mining lease will be allocated.

4.2 **Grant of Letter of Intent to those mining leases which are falling in potential mining zone**

The State Government shall issue letter of intent as per procedure laid down in their Minor Mineral Concession Rules with due consideration of final district survey report. The State Government shall ensure that all the letter of intent shall have complete details of the mining lease including geo-coordinate of the corner points, the involvement of forest land, distance from the forest land, distance from the protected area, distance from other sites of archaeological importance, details of the cluster situation etc. The demarcation of the boundaries of Lol/Lease area shall be placed in public domain along with Lol/lease deed details.

The LOI should not be granted for mining area falling on both riverbed and outside riverbed. Therefore, in the same lease, both types of area should not be included.

The authority responsible for grant of lease for sand mining shall ensure that annual audit of the sand mining process, production and compliance of the imposed conditions by regulatory authority (Environmental clearance or mine plan) shall be one of the essential condition of the lease agreement. The annual audit report shall be submitted to the district administration, which shall be put in public domain through the district website. Any deviation observed shall be appropriately and in accordance with applicable law shall be dealt by the concerned authority and corrective measures shall also be taken to restoration of ecological/environmental damage, if observed.



GOVERNMENT OF ASSAM
DEPARTMENT OF ENVIRONMENT & FORESTS, ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER: NAGAON DIVISION NAGAON
Phone & Fax No. 03672-233610 **Email ID- dfonagaont@gmail.com.**

Letter No. FNGT/B/74 (Part- I)/Nakhula Beat SPA No. 3/2022/ 3443-44

Dated- 17/12/2022

To,

Sri Jugal Bharali,
 Vill.- Barjari,
 P.O.- Barpak, P. S.- Jagiroad,
 Dist.- Morigaon (Assam).

Subject: Provisional letter of Intent (LoI) Granting Mining Permit to allow Minor Mineral in respect of the Mining Area- Nakhula Beat Sand Permit Area No. 3 of 2022-24 (Rev. Portion).

Reference: The Addl. P. C. C. F (T), UAZ, Assam vide Memo No. FGT. 24/Nakhula Beat Sand Permit Area No. 3 (Rev. portion) of 2022-24, dtd. 17/12/2022.

Subject to the appeal provision and other provisions of the Assam Minor Mineral concession Rules, 2013 and other applicable laws, and on approval received from the Addl. Principal Chief Conservator of Forests (T), Upper Assam Zone, Jorhat- 1, of your bid amount of Rs. 41,10,000/- (Rupees Forty one lakhs ten thousand) only, for Mining of 20,000 m³ of Sand for a period of 2 (Two) years from "Nakhula Beat Sand Permit Area No. 3" of 2022-24 (Rev. Portion) under Morigaon Range, Morigaon of the Nagaon Forest Division, you are requested to deposit the following amount within 15 (Fifteen) days from the date of issue of this provisional letter of Intent (LoI) and obtain an approved Mining Plan/Pre-feasibility report and Form 1 M along with EIA Clearance from the competent authority within 45 (Forty Five) days for signing of Permit Agreement in FORM- MPS- I, as per provisions of AMMC Rule's 2013. An additional amount 10% on bid value has to be deposited towards "Mines-Minerals, Rehabilitation Dev. & Restoration Fund" & 10% District Mineral Foundation (DMF), Nagaon on the actual royalty at the time of depositing the kist money. Failing to comply with the above directions within the stipulated period, the provisional letter of Intent (LoI) will be cancelled without assigning any reason.

Details of Deposit:-

(a) 25% of annual dead rent as security deposit on bid value	= Rs.	5,13,750/-
(b) An additional amount equal 1 month's dead rent on bid value	= Rs.	1,71,250/-
Total	= Rs.	6,85,000/-

(Rupees Six Lakhs eighty five thousand) only.

(The amount to be deposited through Online Revenue Collection System.

Divisional Forest Officer,
 Nagaon Division, Nagaon

Contd...2

Copy along with the required documents i.e. **GPS Co-ordinates, Google Map** (Schedule- A) forwarded to:-

1. The Director, Directorate of Geology & Mining Assam, Kahilipara, Guwahati- 19, for favour of kind information and necessary action, with a request to accord necessary approval of the Mining Plan, along with Pre-feasibility report & Form 1 M at an early date.

Divisional Forest Officer,
Nagaon Division, Nagaon

Memo No. FNGT/A/74 (Part- I)/Nakhula Beat SPA No. 3/2022/ 4148-58
Copy forwarded for favour of kind information and necessary action to:-

Dated- 17/12/2022

1. The Principal Chief Conservator of Forests & Head of Forest Force, Assam, Panjabari, Guwahati- 37.
2. The Addl. Principal Chief Conservator of Forests (T), Upper Assam Zone, Panjabari, Jorhat- 1.
3. The Conservator of Forests, Northern Assam Circle, Tezpur, Assam.

Divisional Forest Officer,
Nagaon Division, Nagaon



STANDARD ENVIRONMENTAL CONDITIONS FOR SAND MINING

Impact Category	S.No.	Environmental Conditions
Stakeholder Engagement	1	In the case of private land not owned by the lease holder an affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.
	2	Stakeholder awareness and ability to raise concerns and getting it to be addressed.
	3	Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
	4	Having valid lease and all the permits is very much needed.
	5	To establish a Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
	6	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	7	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices	8	District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified.
	9	The depth of mining in Riverbed shall not exceed one meter or water level whichever is less, provided that where the Joint Inspection Committee certifies about excessive deposit or over accumulation of mineral in certain reaches requiring channelization, it can go up to 3 meters on defined reaches of the River.
	10	No River sand mining be allowed in rainy season.
	11	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production,



		then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
	12	Ultimate working depth shall be up to 3.0 m from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
	13	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
	14	In mining from agricultural field a buffer of 3 meter to be left from the adjacent field.
	15	Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
	16	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
	17	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
	18	No blasting shall be resorted to in River mining and without permission at any other place.
	19	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.
Identification and Preparation of Mining Site	20	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub-Divisional Level Committee after site visit.
	21	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
	22	The top soil in case of surface land mining shall be stored temporarily in an earmarked site and concurrently used for land reclamation.



STANDARD ENVIRONMENTAL CONDITIONS FOR SAND MINING

Impact Category	S.No.	Environmental Conditions
Stakeholder Engagement	1	In the case of private land not owned by the lease holder an affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.
	2	Stakeholder awareness and ability to raise concerns and getting it to be addressed.
	3	Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
	4	Having valid lease and all the permits is very much needed.
	5	To establish a Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
	6	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	7	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices	8	District level Survey Report should be prepared and area suitable for mining and area prohibited for mining be identified.
	9	The depth of mining in Riverbed shall not exceed one meter or water level whichever is less, provided that where the Joint Inspection Committee certifies about excessive deposit or over accumulation of mineral in certain reaches requiring channelization, it can go up to 3 meters on defined reaches of the River.
	10	No River sand mining be allowed in rainy season.
	11	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production,



		then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
	42	Ultimate working depth shall be up to 3.0 m from Riverbed level and not less than one meter from the water level of the River channel whichever is reached earlier. In hilly terrain this depth be preferably restricted to one meter.
	13	In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
	14	In mining from agricultural field a buffer of 3 meter to be left from the adjacent field.
	15	Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
	16	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.
	17	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
	18	No blasting shall be resorted to in River mining and without permission at any other place.
	19	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.
Identification and Preparation of Mining Site	20	Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub-Divisional Level Committee after site visit.
	21	Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo coordinates are made available to the District Level Committee.
	22	The top soil in case of surface land mining shall be stored temporarily in an earmarked site and concurrently used for land reclamation.

Enforcement & Monitoring Guidelines for Sand Mining

- o) Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
- p) A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- q) A buffer distance /unmined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- r) River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river, as the case may be and decided by regulatory authority while granting environmental clearance in consultation with irrigation department. Regulating authority while regulating the zone of river bed mining shall ensure that the objective to minimize the effects of riverbank erosion and consequential channel migration are achieved to the extent possible. In general, the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report.
- s) Mining Plan for the mining leases(non-government) on agricultural fields/Patta land shall only be approved if there is a possibility of replenishment of the mineral or when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

From
clearance

4097

MINING PLAN

NAKHULA BEAT SAND PERMIT AREA NO. 3,

(Mining Contract Area, Govt. land),

Village- Bhakatgaon/Barjari, P.O- Bhakatgaon, P.S- Jagiroad,

District of Morigaon, Assam

Area allotted: 4.1 hectares (area calculated as per GPS Coordinates)

Mining Plan is Approved



Joint Director
Directorate of Geology & Mining, Assam
Gowhati-19

Submitted under Rule 52 (1) of the Assam Minor Mineral

Concession Rules, 2013

(Approval from Directorate of Geology & Mining, Assam)



Dr. Moloi Bora, PhD
Regd. No. DGNLRC/10/2017

Submitted By:

Jugal Bharali,

Vill- Barjari, P.O- Barpak, P.S- Jagiroad,

District- Morigaon (Assam)

11/11/2023

DECLARATION BY THE APPLICANT

This Mining Plan is prepared under the provision of Rule 52 (1) of the Assam Minor Mineral Concession Rules, 2013 in respect of **Sri Jugal Bharali**, Vill- Barjari, P.O- Barpak, P.S- Jagiroad, District- Morigaon (Assam) for "Nakhula Beat Sand Permit Area No. 3 (Rev. Portion)", under Morigaon Range, Morigaon, District- Morigaon (Assam), for the extraction and transportation from Kapili Riverbed Mining Contract Area. The land area is a Govt. Land, for the mining permit period of two (2) years. Total land area for the proposed mining Permit area is 4.10 hectares, and the total proposed quantity is 27,000 Cum (Mining Contract Quantity 20,000 Cum and Govt. Permit Quantity 7,000 Cum). The reserve is located under the jurisdiction of Morigaon Range, Morigaon, District- Morigaon (Assam), of Nagaon Forest Division, Nagaon, District- Nagaon, Assam.

I understand its content and hereby agree to implement the collection work of the Sand in accordance with the prevailing provisions of law.

If any other permission is needed, I shall approach the appropriate authority, before commencement of the extraction work.

Jugal Bharali

Place: Morigaon,
Date: 19/12/2022,

Sri Jugal Bharali,
Vill- Barjari, P.O- Barpak, P.S- Jagiroad,
District- Morigaon (Assam)
Contact No.- 8638114576

CONSENT LETTER FROM THE APPLICANT

This Mining Plan is prepared under the provision of Rule 52 (1) of the Assam Minor Mineral Concession Rules, 2013 in respect of Sri Jugal Bharali, Vill- Barjari, P.O- Barpak, P.S- Jagiroad, District- Morigaon (Assam) for "Nakhula Beat Sand Permit Area No. 3 (Rev. Portion)", under Morigaon Range, Morigaon, District- Morigaon (Assam), for the extraction and transportation from Kapili Riverbed Mining Contract Area. The land area is a Govt. Land, for the mining permit period of two (2) years. Total land area for the proposed mining Permit area is 4.10 hectares, and the total proposed quantity is 27,000 Cum (Mining Contract Quantity 20,000 Cum and Govt. Permit Quantity 7,000 Cum). The reserve is located under the jurisdiction of Morigaon Range, Morigaon, District- Morigaon (Assam), of Nagaon Forest Division, Nagaon, District- Nagaon, Assam, of Nagaon Forest Division, Nagaon, District- Nagaon, Assam, has been prepared by Dr. Moloji Bora, Santi Dan Path, House no.12, District of Kamrup (M), P.O. Gauhati University, under P.S.- Jalukbari, Lankeswar, Guwahati-781014, Assam, and a RQP with Registration no. DGM/RQP/18/2017 from Directorate of Geology and Mining, Government of Assam, Kahilipara, Guwahati-781019, Assam with validity up to 10-12-2027, on behalf of the undersigned.

I hereby undertake that the Mining Plan so prepared by the said RQP has been made with my knowledge and consent and shall be acceptable and binding on me in all respect.

Jugal Bharali

Place: Morigaon,
Date: 19/12/2022,

Sri Jugal Bharali,
Vill- Barjari, P.O- Barpak, P.S- Jagiroad,
District- Morigaon (Assam)
Contact No.- 8638114576

CERTIFICATE

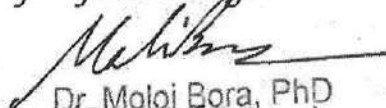
This Mining Plan is prepared under the provision of Rule 52 (1) of the Assam Minor Mineral Concession Rules, 2013 in respect of Jugal Bharali, Vill- Barjari, P.O- Barpak, P.S- Jagiroad, District- Morigaon (Assam) for "Nakhula Beat Sand Permit Area No. 3 (Rev. Portion)", Mining Contract Area (Govt. Land), under Nagaon Forest Division, Nagaon, District Nagaon, Assam, for the extraction and transportation to various construction sites. Total land for the proposed Mining Contract Area is 4.10 hectares (area calculated as per GPS Coordinates), and the total proposed quantity of Sand is 27,000 m³ (Mining Contract Quantity 20,000 m³, and Govt. Permit Quantity 7,000 m³) for two (2) years. The reserve is located under the jurisdiction of Mayong Revenue Circle and Morigaon Range, Morigaon, of Nagaon Forest Division, Nagaon, Nagaon District, Assam. The project proposal is duly forwarded from Divisional Forest Officer (DFO), Nagaon Forest Division, Nagaon, District of Nagaon, Assam (Letter No. FNGT/B/74 (Part I)/Nakhula Beat SPA No. 3/2022/9453-55, Dated, 17/12/2022) to the Director, Department of Geology and Mining, Dakhingaon, Kahilipara, Guwahati-781019, Assam.

The Applicant/Mining Contract holder shall approach authorities concerned for any other permission, if required, during the process of the Mining Operation.

It is further certified that the information furnished in the Mining Plan is true and correct to the best of my knowledge.

Place: Guwahati,

Date: 25/12/2022,


Dr. Moloi Bora, PhD
(Dr. Moloi Bora) 2017
Regd. No. 00/11/2017

Recognized Qualified Person (RQP),

Regd. no. - DGM/RQP/18/2017

Directorate of Geology and Mining,
Valid up to: 10-12-2027

Government of Assam, Kahilipara,
Guwahati-781019

Addresses: House No. 12, Santi Dan Path,
Rupalim Nagar, Lanakeswar, Jalukbari,
Guwahati- 781014, Assam

Particulars of the RQP preparing the Mining Plan:

1.	Name of the RQP	Dr. MOLOI BORA
2.	Address	House Number 12, Santi Dan Path, Rupalim Nagar, Lankeswar, Jalukbari, Guwahati- 781014, Assam
3.	Registration Number and office address	DGM/RQP/18/2017 Directorate of Geology and Mining, Government of Assam, Dakhingaon, Kahilipara, Guwahati-781019
4.	Validity of registration	Up to 10th December 2027
5.	Contact number	9864358767
6.	Email ID	<u>moloibora2006@yahoo.co.in</u>

Mining Plan is Approved



Dr. Moloi Bora, PhD
Regd. No. DGM/RQP/18/2017

Joint Director
Directorate of Geology & Mining, Assam
Kahilipara, Guwahati-19

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Annexure 1	Photostat copy of LOI from DFO, Nagaon Division to Director DGM, Assam
Annexure 2	Schedule A
Annexure 3	Photostat copy of Google Map with GPS coordinates,
Annexure 2	Letter of Intent (LOI) Photostat Copy
Annexure 4	Applicants PAN Card, Voter ID, Aadhar Card
Annexure 5	Form A
Annexure 6	E-challan 5000/- (Approval of Mining Plan Fees)

Mining Plan is Approved

Joint Director
Directorate of Geology & Mining, Assam
Kahilipara, Guwahati-19


Dr. Meiloi Bora, PhD
Regd. No. DGM/RQP/18/2017

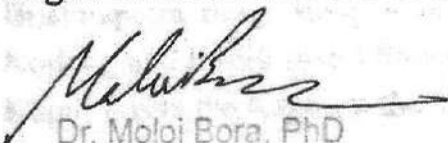
INTRODUCTION:

This Mining Plan is prepared under the provision of Rule 52 (1) of the Assam Minor Mineral Concession Rules, 2013 in respect of **Jugal Bharali**, Vill-Barjari, P.O- Barpak, P.S- Jagiroad, District- Morigaon (Assam) for "Nakhula Beat Sand Permit Area No. 3 (Rev. Portion)", Mining Contract Area (Govt. Land), under Nagaon Forest Division, Nagaon, District Nagaon, Assam, for the extraction and transportation to various construction sites. Total land for the proposed Mining Contract Area is 4.10 hectares (area calculated as per GPS Coordinates), and the total proposed quantity of Sand is 27,000 m³ (Mining Contract Quantity 20,000 m³, and Govt. Permit Quantity 7,000 m³) for two (2) years. The reserve is located under the jurisdiction of Mayong Revenue Circle and Morigaon Range, Morigaon, of Nagaon Forest Division, Nagaon, Nagaon District, Assam. The project proposal is duly forwarded from Divisional Forest Officer (DFO), Nagaon Forest Division, Nagaon, District of Nagaon, Assam (Letter No. FNGT/B/74 (Part I)/Nakhula Beat SPA No. 3/2022/9453-55, Dated, 17/12/2022) to the Director, Department of Geology and Mining, Dakhingaon, Kahilipara, Guwahati-781019, Assam.

This is a Mining Contract is awarded to **Jugal Bharali**, for extraction of Sand against their contract for a period of two (2) years, as recommended by the Department of Environment & Forest, Government of Assam. The Sand Mahal "Nakhula Beat Sand Permit Area No. 3 (Rev. Portion)", Mining Contract area, has been proposing to extract Sand from Kopili Riverbed, located at Morigaon District, Assam, measuring Mining Contract area allotted is 4.10 hectares laying in Village- Morigaon under Morigaon Range, Morigaon of the Nagaon Forest Division, District of Nagaon, Assam.

This Sand quarry will surely meet the partial requirement of the River Sand. The proposed quarry site is under the jurisdiction of Mayong Revenue Circle, Morigaon District, and under Morigaon Range, Morigaon of the Nagaon Forest Division, Nagaon, District of Nagaon, Assam. The proposed site is not within any protected area under Archaeological, Religious, Cultural heritage or Defence establishments. By opening a Sand quarry as proposed, this area will be benefited by generation of employment opportunities to the local people as well as growth of economic activities.

Mining Plan is Approved



Dr. Moloi Bora, PhD
Regd. No. DGM/RQP/18/2017



Joint Director
Directorate of Geology & Mining, Assam
Kahilipara, Guwahati-19

THE STUDY AREA AND FIELD WORK:

I have visited the proposed site of jointly with the official group of Jugal Bharali, as mentioned above for field work and details Geo-scientific ground investigation on the dated 21st December 2022. Based on the fieldwork done, Sketch map, Location Map and Base Map has been prepared from Google Earth Image.

The study area is covered by the Survey of India Toposheet No. 84 B/4 and 84 B/8 and in 1:50,000 scale (Fig-Base Map and Google Earth Image). The total mining area 4.10 hectare in single block within four (1, 2, 3, 4, 5 & 6) GPS coordinates and are as follows-

1. N=26°10'33.74" E=92°12' 49.02"
2. N=26°10'35.12" E=92°12' 48.32"
3. N=26°10'31.32" E=92°12' 34.57"
4. N=26°10'33.11" E=92°12'34.79"
5. N=26°10'42.38" E=92°12' 22.60"
6. N=26°10'42.12" E=92°12' 24.06"

Mining Plan is Approved



Joint Director
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

The present Morigaon district of Assam lies in the Central part of Assam on the southern bank of the Brahmaputra River. The district is bounded by the mighty Brahmaputra on the North, Karbi Anglong district on the South, Nagaon District on the East, and Kamrup District on the West. The district occupies part of the Brahmaputra valley and the mighty river Brahmaputra flows on westerly direction along its northern boundary. The district is drained by several perennial rivers flowing from south to north. Rivers Kalong and Kopili are two most important rivers. The total population as per 2011 Census is 957853, out of which 1,28,075 are farmer families. The density of population is 618/sq. km. The district has total geographical area of 1551 sq. km. out of which 3174.87 hectares occupied by forest. Gross cropped area is 1516.42 hectares and net area sown 92011 hectares.

Physiographically the study area is a Riverbed of Kopili River. The study area of Morigaon district is located on the south bank of the Brahmaputra River. The greater part of the district is an alluvial plain, criss-crossed with numerous rivers and water ways and dotted with many beels and marshes. The mighty Brahmaputra flows along with the northern boundary of the district. Kopili, Kollong and Kapili rivers flow through the southern part of of the district. The Kopili meets the Kapili at the Matiparbat where from Kapili moves westward.


Dr. Moloi Bora, PhD
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Mining Plan

Jugal Bharali

The Kollong joins Kapili at the Jagi Dui Khuti Mukh and from here they jointly fall into the Brahmaputra.

The general appearance of the district is extremely picturesque. On a clear day in the winter the view to the north is bounded by the blue ranges of the outer Himalayas, behind which snowy peaks glisten brightly in the sun, while to the west and the south of the district lie range upon range of lower hills, whose sides are covered with luxuriant vegetation of the tropical forest. There are three Reserved Forest constituted under Assam Forest Regulation Act, 1891. These are Sunaikuchi, Khulahat, and Bura Mayong. There is also one wildlife Sanctuary, named Pabitora, which is famous for the Indian one horned Rhinoceros.

The Kopili River flow (South to North) through the south-eastern part of the district and fall into the Kopilli River. The Kopili River has a variation of its width, the average width in proposed Mining Contract area is 80 m. So, minable width of the river is central $80\text{ m} \times \frac{3}{4} = 60\text{ m}$ (Fig- Sketch Map).

Geologically, the district comprises two distinct Geological formations. The oldest Archaean rocks comprising Biotile-Hornblende gneisses and schist are intruded by granite with pegmatite veins. The rocks mass forms remnant hills highly weathered and isolated hills among the alluvial sediments as inselbergs. The unconsolidated alluvial sediments occupy a major part of the district. On northern part along the river Brahmaputra, the sediments comprise fine grained nature with occasional gravel beds with pebbles and represent its silty nature. It represents younger alluvial sediments. They comprise sands of various grades with bands of silt and clay along the river Kalong and Kopili representing older alluvial sediments.

Mining Plan is Approved

The distinct hydro geological set-ups prevail in the Morigaon district – the older alluvium and younger alluvium. The first set up is older alluvium surrounding inselbergs and along the foot hill part on south. It comprises clay, silt, and various grades of sand. The second set up is younger alluvium with freshness in colour and grain size covers major part of the district on north. It consists of sand, fine to coarse grained in texture with intermixed gravels and pebbles along with clay and silt. The depth to ground water level is less than 1 m in the valley portion of Gerua, Lalijan, pakaria and Sonai River in the north-eastern part of the district. This area is chronically waterlogged. In 53 per cent valley side area, the depth to ground water level is 1 – 2 metres. In and around the inselbergs and the upland areas comprising 26 per cent of the district area, the water level is around 2 meters and more. Central Ground Water Board has

Moloi Bora
Dr. Moloi Bora, PhD
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Mining Plan**Jugal Bharali**


established 13 numbers of National Hydrographic Network Stations to monitor the rise and fall of the water level in the district throughout the year.

The soil of the district is very suitable for production of all seasonal paddy and other Rabi and Horticultural crops. Production of summer paddy, autumn paddy and winter paddy are extremely high. Among the crops, various food crops, fibre crops, pulse, oil seeds, spices, horticultural crops and almost all types of vegetables are produced in the adjoining areas. The soil of the district has been classified based on chemical composition as follows: - 1. Strongly acidic to alkaline, 2. Low to medium content of total soluble salts, 3. Medium to high phosphate, 4. Low to medium inorganic carbon percentage, and 5. Medium to high in Potash content.

The investigated area is accessible only by motorable road (from NH-27), just after crossing Jagiroad Town travelling traveling from Guwahati, Mining Contract area exist and is near to Morigaon Range, Morigaon, District- Morigaon, Assam; and approximate motorable distance is 7.0 Kms from National Highway 27 (new NH-27/Old NH-37).

Mining Plan is Approved


Dr. Moloi Bora, PhD
Regd. No. DGM/RQP/18/2017


Joint Director
Directorate of Geology & Mining, Assam
Kahilipara, Guwahati-19

Mining Plan

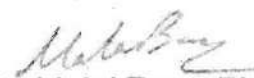
Jugal Bharali


GENERAL INFORMATION:

THE APPLICANT:

1.	Name	Jugal Bharali,
2.	Office Address	Jugal Bharali, Vill- Barjari, P.O- Barpak, P.S- Jagiroad, District- Morigaon (Assam)
3.	Site Address	"Nakhula Beat Sand Permit Area No. 3 (Rev. Portion)", Village- Bhakatgaon/Barjari, P.O- Bhakatgaon, P.S- Jagiroad, District- Morigaon, Assam,
4.	Status of Applicant	Proprietorship,
5.	Mineral occurring in the area and its use	Sand to be mined, for extraction and transportation from Nakhula Beat Sand Permit Area No. 3 (Rev. Portion) of Kopili Riverbed to various construction sites.
6.	Name of the quarry	Nakhula Beat Sand Permit Area No. 3 (Rev. Portion),
7.	Quantity recommended for extraction	27,000 Cubic meters Sand m ³ for two (2) years (maximum).
8.	Permit period	Two (2) years,
9.	Forest Range & Division	Morigaon Range, Morigaon & Nagaon Forest Division, Nagaon, District Nagaon, Assam
10.	Survey of India Toposheet number involved	84 B/4 & 84 B/8
11.	Latitude/ Longitude	The GPS Coordinates are as follows- 1. N=26°10'33.74" E=92°12' 49.02" 2. N=26°10'35.12" E=92°12' 48.32" 3. N=26°10'31.32" E=92°12' 34.57" 4. N=26°10'33.11" E=92°12'34.79" 5. N=26°10'42.38" E=92°12' 22.60" 6. N=26°10'42.12" E=92°12' 24.06"
12.	Nearest Railway station	Jagiroad Railway station, Jagiroad, Morigaon District, Assam
13.	Nearest Airport	LGBI Airport, Borjhar, Guwahati, Assam
14.	Nearest Highway	NH 27 (Old NH-37),

Mining Plan is Approved


Dr. Moloi Bora, PhD
Regd. No. DGM/RQP/18/2017

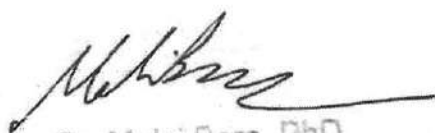

Joint Director
Directorate of Geology & Mining, Assam
Kahilipara, Guwahati-19


SECTION-A**LOCATION OF THE PROPOSED CONTRACT AREA:**

The location of the proposed quarry site is close to NH-27 (Old NH-37), which is about 7 Km away from National Highway-27 (Jagiroad Township) by PWD Road (715A). The road connected with National Highway is a seasonal road. The location map of the proposed mining area has shown in the photographs and Google Earth Image. The proposed site is a Riverbed, under the jurisdiction of Morigaon Range, Morigaon of the Nagaon Forest Division, Nagaon, District of Nagaon, Assam.

1.	Site Address: Village- P.O.- Police Station- District- State-	Nakhula Beat Sand Permit Area No. 3 (Rev. Portion), Bhakatgaon/Barjari, Bhakatgaon, Jagiroad, Morigaon, Assam
2.	Term of the Mining Contract	2 (two) years,
3.	Validity of Mining Contract	2 (two) years,
4.	Total area	4.10 hectares,
5.	Minable area	4.10 hectares, area calculated as per GPS Coordinates,
6.	Ownership/Occupancy	Divisional Forest Officer (DFO), Nagaon Forest Division, P.O- Nagaon, P.S- Nagaon, District- Nagaon, Assam.
7.	Land use pattern	The core zone consists of Sand and Clayey Riverbed mainly covered with Sand, Silt, Clay, Earth, Organic materials, etc.

Mining Plan is Approved


Dr. Maloi Bora, PhD
Regd. No. DGM/RQP/18/2017


Joint Director
Directorate of Geology & Mining, Assam
Kahilipara, Guwahati-19

GEOLOGY OF THE ALLOTTED AREA:**A. REGIONAL GEOLOGY:**

The Assam Plateau lies along the continuation of the Archean's of Bihar and comprises Garo, Khasi, Jayantia Hills and to its North-East is the detached areas of Mikir Hills. The Tertiary rocks are well developed in the North-Eastern and South-Eastern part where they exhibit a complete geological succession of Assam is as follows (Table-1).

Table-1: Regional Geology is based on Miscellaneous Publication No.1 of Directorate of Geology & Mining, Government of Assam

Age	Group	Formation	Description	
Quaternary	Recent	Khadar-newer alluvium	Clay, Sand, Silt, etc.	
	Unconformity			
	Pleistocene	Bhanger- Older alluvium	Clay, coarse Sand, Gravel & Boulder	
Tertiary	Pliocene	Dihing	Pebble bed, Sand y Clay, Clay, Conglomerate, and Sandstone	
		Mio-Pliocene	Dupitila (Surma Vally) & Namsang (Upper Assam)	Sandstone, Mottled clay, Grit, Conglomerate Bed.
	Unconformity			
	Miocene	Tipam	Girujan	Mottled clay, Sand y Shale & Sandstone
			Tipam	Bluish Grey to Greenish Sandstone, Clay, Shale, Conglomerate, etc.
		Surma	Bokabil	Shale, Sand y Shale, Sandstone, etc.
			Bhuban	Alternation of Sandstone, Sand y Shale & Conglomerate
	Unconformity			
	Oligocene	Barail	Tikak Parbat	Banded Sandstone with thick coal seams
			Bogolai	Sandstone with numerous thin coal seams, Carbonaceous Shale, Sandstone, etc.
			Karbi Anglong	Thin bedded hard Sandstone with shale.
Eocene	Disang		Dark grey Shale and Sandstone	
		Jayantia	Kopili	Shale and Sandstone, etc.
		Sylhet Sandstone	Sandstone, Coal, Clay, and Shale	
		Sylhet Limestone	Fossiliferous Limestone	
Unconformity				
Mesozoic	Jurassic	Volcanic	Trap, Basaltic & Doleritic rock	
Unconformity				
Paleozoic	Permian	Gondwana	Singimari	Buff colored fine-grained Sandstone, Shale, Carbonaceous Shale with Coal & Conglomerate, etc.
Unconformity				
Proterozoic	Precambrian	Shillong		Granite, Pegmatite, alternating beds of clay, Quartzite, Phyllite, Basalt, Conglomerate, etc.
Unconformity				
Azoic	Archean	Gneissic		Granite, Pegmatite, Metadolarite, Amphibolite, Biotite, Hornblende, Gneiss, Calc-granulite, Pyroxenite, etc.

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Directorate of Geology & Mining, Assam
Kahilipara, Guwahati-781019

B. GENERAL GEOLOGY OF THE AREA:

The proposed mining area allotted to Government of Assam, Department of Environment & Forest, Divisional Forest Officer, Nagaon Forest Division, District of Nagaon, Assam. The geology of the proposed mining area is mainly medium to coarse grained Sand, pebbly, in nature (Fig- Field Photographs, Google Earth Image, and Base Map).

THE ALLOTTED LAND AND THE TYPE OF SAND:

The total area proposed for grant of Mining Permit to Nakhula Beat Sand Permit Area No. 3 (Rev. Portion), for collection of Sand from Mineable area is 4.10 hectares, it is a Sand Mahal of Kopili River Mining Contract Area. The available mineral of the Mining Contract area i.e., 'SAND' must be extracted following the simple open cast quarrying practice as explained in subsequent chapters.

PROPERTIES OF THE SAND:

The Sand available is grey to greyish-brown colour, medium to coarse grained, mixed with medium to coarse Sand cobble, Pebble, and Gravel, clay, soil, and organic materials.

USES OF THE SAND:

The minerals so available are useable for filling and construction purposes.

MINEABLE RESERVE OF THE MINERAL (SAND):

The Mining Permit proposed to be granted to the applicant, Nakhula Beat Sand Permit Area No. 3 (Rev. Portion), in the Sand Mahal for extraction of Sand manually. As per the Letter No. FNGT/B/74 (Part I)/Nakhula Beat SPA No. 3/2022/9453-55, Dated, 17/12/2022, from the Office of the Divisional Forest Officer, Nagaon Forest Division, Nagaon, Nagaon District, Assam to the Director, DGM, Kahilipara, Guwahati-19, Assam. As stated in the chapter at on Mineable Reserve of mineral, the total proposed quantity of Sand is 27,000 m³ for two (2) years. Considering a maximum depth of three (3) meters allowed for extraction. The proposed area is 4.10 ha in the Kopili Riverbed, Mineable area is 4.10 ha. The reserve calculation of Sand available for extraction can be estimated as stated below-

The calculated mineral reserves of the Mining Contract area to be available for extraction are as stated below. The area of the allotted site = 4.10 hectares (Area calculated as per GPS Coordinates) = 41,000 m² (1 hectare area = 10,000 m²). The maximum depth allowed for extraction of the mineral is 3 meters. So the total reserve of the minerals available would be-

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Mining Plan

Jugal Bharali

$$= 41,000 \text{ m}^2 \times 3 \text{ m} = 123,000 \text{ m}^3$$

The above quantity may be termed as '**Inferred Reserve**' of the mineral and the actual mineral reserve will be less than the inferred reserve as a considerable volume of the minerals will have to be left unmined for preparation of the benches (B1 & B2) as per **Manual opencast mining practice**. This has been explained separately in the later chapters.

The void occurring due to removal of Sand from the riverbed is gradually filled up with sand, silt and earth carried by the river current. This replenishment process is rapid during rainy season because of high gradient, and hence river sediments replenishment factor is roughly 2 of the estimated quantity of the reserve of the mineral (Sand). As there will be accumulation of sand and silt and clay to a considerable extent during the rainy season, can be roughly be assess those 2 times of the estimated quantity of the minerals, i.e., $123,000 \text{ m}^3 \times 2 = 2,46,000 \text{ m}^3$

For extraction and transportation of the Sand under the opencast mining method, three numbers of benches each of 1 meter depth and 1.5 meter width may be maintained as indicated in cross section of Mining block along A-B (Fig-Model Scheme of Sand Mining Contract area). Since the total period of the Mining Contract would be for two (2) years, the reserve of Sand available for extraction per year would be $= (2,46,000 \text{ m}^3/2) = 123,000 \text{ m}^3$


Mining Loss being assumed as 10% during the extraction operation would be $(123,000 \times 10\%) \text{ m}^3 = 12,300 \text{ m}^3$, The mineable reserve of Sand per year $= (123,000 - 12,300) \text{ m}^3 = 110,700 \text{ m}^3$ So, **mineable reserve** of Sand during the awarded Mining Contract period of two (2) years $= 110,700 \text{ m}^3 \times 2 = 2,21,400 \text{ m}^3$.

Extraction/collection work of Sand is normally carried out for Eight (8) months in a year. The work remains suspended for the rest four (4) months in a year due to seasonal monsoon rainfall and other related problems. Considering the number of working days, in a month to be 25 days, the total working days in a year would be $= (25 \times 8) = 200$ days.


So, the extraction of Sand in a year (i.e., for 200 days) would be about $= (110,700/365) \times 200 = 60,657 \text{ m}^3$

Therefore, maximum allowable quantity under the mining contract of Sand in two (2) years is $60,657 \text{ m}^3 \times 2 = 1,21,314 \text{ m}^3$

The aforesaid quantity of $60,657 \text{ m}^3$ of Sand per year has been estimated considering extraction up to the maximum permissible depth of 3 metres in the form the ground level/top surface. The mineable reserve of Sand available for extraction per year up to different depth is assessed as shown below-


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Mining Plan**Jugal Bharali**

<u>Depth</u>	<u>Mineable reserve of Sand available per year (approx.)</u>
3 metres	60,657 m ³
2 metres	40,438 m ³
1 metre	20,219 m ³

However, the Competent Authority may prescribe the quantity of Sand to be extracted by the Mining Contract holder as per the terms and conditions of the Contract considering the impact on the ecology and environment of the surrounding areas.

However, the quantity of Sand allotted for extraction under the Mining Contract will be within the mineable reserve of Sand available per year as depicted above.

CLIMATE AND RAINFALL:

The average annual rainfall of the district is 1770 mm out of which monsoon contribution is 83%. The maximum temperature is 29.5°C (average) while minimum temperature is 17.5°C (average). The numbers of rainy days are 24 from May to September. Like the climate of other districts of Assam, the climate of Morigaon district is characterized by a highly humid atmosphere with abundant rains and general coolness. The cold season is from December to February of each year. This follows by the season of thunderstorms from April to June. The southwest monsoon season begins from the month of October. October and November comprise the post monsoon season.

The cold season starts in the district by about the end of November like other districts of Assam. In this period both day and night temperature begin to fall rapidly. January is the coldest month of the year with the mean daily maximum temperature at about 24° c and the mean daily minimum temperature at about 10° c. Temperature begins to rise from about the beginning of March. The atmosphere over the district is highly humid throughout the year. In the period of February to April relative humidity is comparatively low, especially in the afternoon. Skies remain cloudy and over-cast during monsoon season but with the withdrawal of the southwest monsoon, the cloudiness however decreases. Winds are generally light throughout the year. Cyclonic storm and depression move into Assam during May and June from Bay of Bengal. Thus, it affects this district also. Morigaon district has sub-tropical and humid type of climate. The humidity data reveal that the air is humid throughout the year. It has the value of 67 to 79 % during dry period (Table-3, Fig2 & Fig3).

Highest Temperature

Lowest Temperature

: 38 °C

: 6 °C

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Kahilipara, Guwahati-19


Dr. Moloi Bora, PhD
Regd. No. DGM/RQP/18/2017

Mining Plan

Jugal Bharali

Average Annual Relative Humidity : 70% to 80%
 Average Annual Rainfall : 1770 mm

Table 3: Climate Table/Historical weather Data of Morigaon District, Assam

Temperature/ Rainfall	January	February	March	April	May	June	July	August	September	October	November	December
Avg. Temperature (°C)	17.3	19.5	23.3	26.1	26.7	28.0	28.7	29.2	28.5	26.1	22.4	18.8
Min. Temperature (°C)	11.2	13.1	16.6	20.2	22.7	24.7	25.8	25.8	25.2	22	17.3	12.5
Max. Temperature (°C)	24.2	26.5	30.1	31.6	32	31.5	32.1	32.2	32	30.5	27.8	24.10
Avg. Temperature (°F)	63.6	67.1	73.9	78.8	80.2	82.6	84.0	84.2	83.5	79.2	72.5	65.7
Min. Temperature (°F)	51.8	55.0	61.9	68.7	72.9	76.5	78.4	78.4	77.4	71.6	63.1	54.5
Max. Temperature (°F)	75.2	79.3	86.2	88.9	87.8	88.7	89.8	90.0	89.6	86.9	82.0	76.8
Precipitation / Rainfall (mm)	12	16	60	141	278	315	313	261	181	100	15	6
Avg. Temperature (°C)	17.5	19.5	23.3	26	26.8	28.1	28.9	29	28.6	26.2	22.5	18.7

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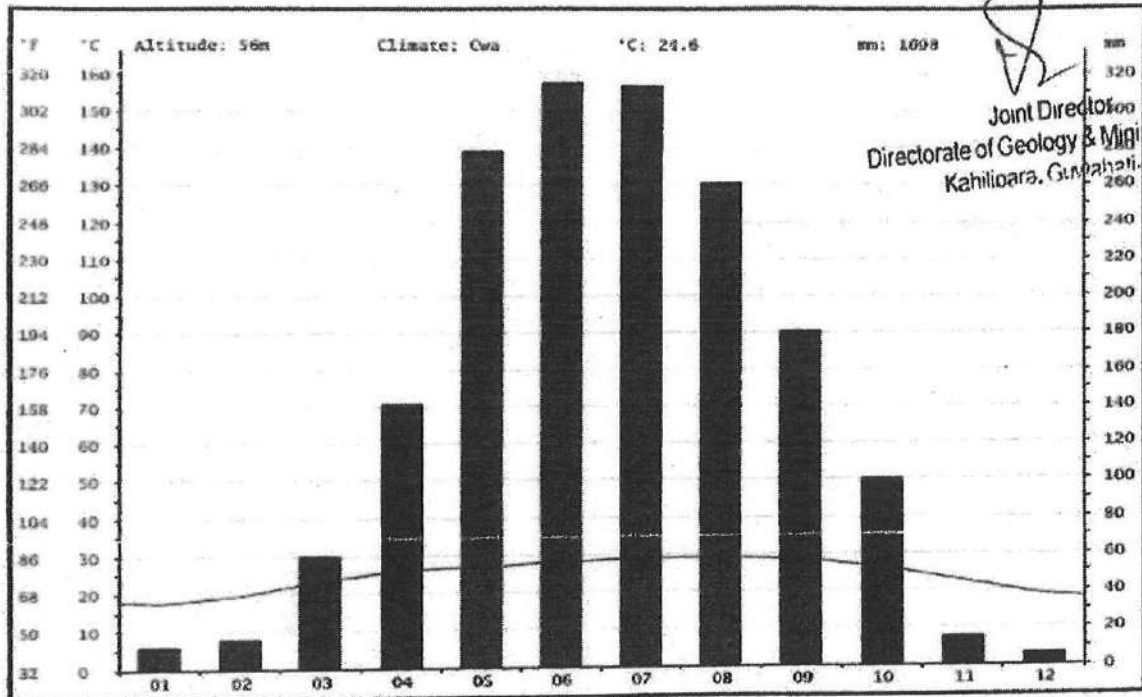


Fig-1: Climate Graph of Morigaon District, Assam

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 Dr. Moloi Bora, PhD
 Regd. No. DGM/RQP/18/2017

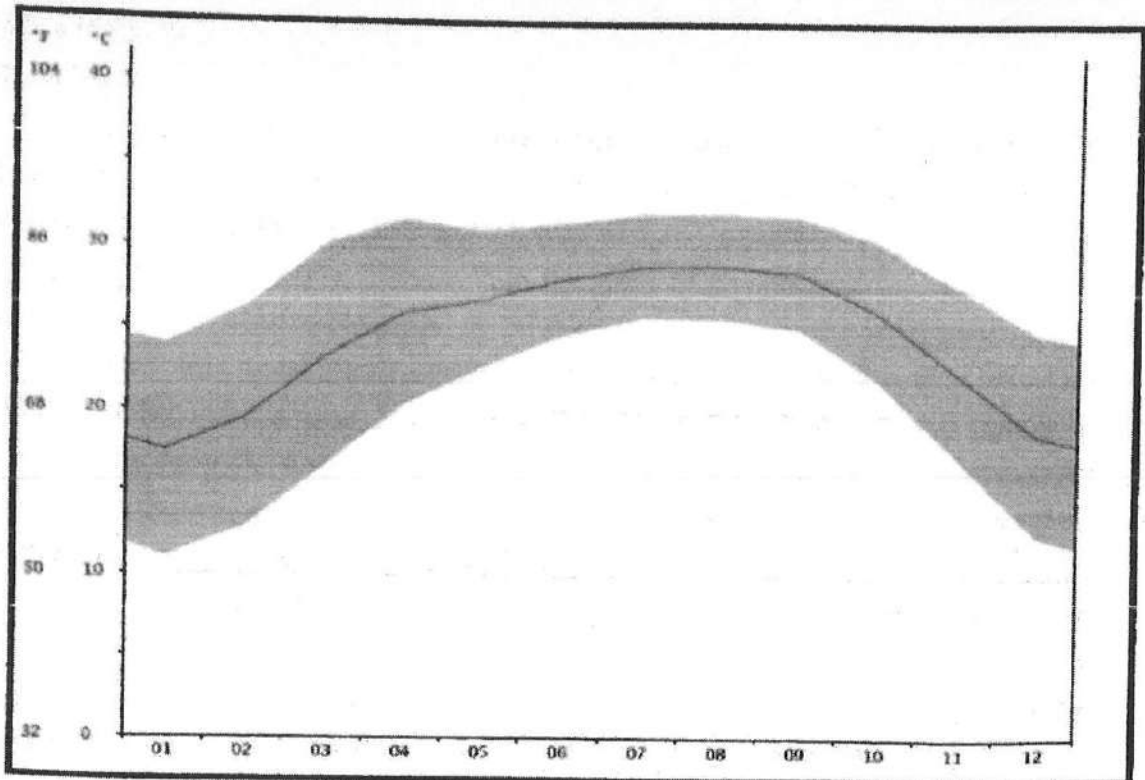


Fig-2: Temperature Graph of Morigaon District, Assam

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Moloi Bara
 Dr. Moloi Bara, PhD
 Regd. No. DGM/QR/18/2017

Jugal Bharali
 Joint Director
 Directorate of Geology & Mining, Assam
 Kabilnara, Guwahati-781010

SECTION- B MINING:

In order to ensure mineral conservation, systematic mining and protection of environment, the Assam Minor Mineral Concession Rules (AMMCR), 1994 has been replaced by AMMCR, 2013 and it has been made mandatory to prepare Mining Plan and progressive Mine Closure Plan for grant of any mineral concessions like "Mining Lease", "Mining Contract" or "Mining Permit" in respect of minor minerals for systematic and scientific development of all mines, quarries as well as riverbed mining. In the present case, it is proposed to allow the Mining Permit holder to extract Sand from the Kopili Riverbed. The Mining Contract area being a compact deposit of Sand and to extract the same from this deposit, manual open cast method of mining is suggested. The holder will adopt the following-

1. The entire boundary of the Mining Contract area will be marked with boundary lines and pillars in all the corner points. The boundary pillars are to be numbered and marked with GPS coordinate there on. Extraction of Sand is to be carried out with a bench height of one (1) meter for the whole area.

2. No mining shall be permissible in an area up to a width specified by the competent authority from the active edges of embankments; as per rule 39 (v) of AMMCR, 2013.

3. There is no cutting of trees, and no blasting is carried out under this Mining Contract.

4. Use of explosives for mining is not advisable, and not related to Riverbed Sand Mining.

5. The Sand extracted and stacked by the Mining Contract holder will not exceed twice the average monthly production.

6. The Kopili River has a variation of its width, the Average width is 80 m, so the Movable width of the river is central $80 \text{ m} \times \frac{3}{4} = 60 \text{ m}$ (Fig- Sketch Map).

7. A minimum of 500 meters mining restriction on the downstream side from the Bhakatgaon RCC Bridge, near Bhakatgaon village over Kopilli River must be maintain as described in the special conditions for riverbed mining, AMMCR, 2013.

8. The depth of the mining will not any ways exceed three (3) meters at any point, in the Contract area from the top of the unmined surface of riverbed as per rule 39(iii) of AMMCR 2013 (as showing in the Cross Section of Mining Contract area along A-B)

9. After completion of the Bench 1 (B1), minerals are to be extracted up to a depth of 1.0 m and 1.5 m width, similarly Bench 2 (B2) will mined. This will be the final and last bench (B2) because a maximum depth of three (3) metres is allowed from the top level/riverbed as per rule.

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Dr. Molai Bora, PhD
Recd. No. DGM/ROP/18/2017

PRODUCTION OF SAND:

The Mining Permit proposed to be granted to the applicant, Jugal Bharali, in the Sand Mahal for extraction and transportation manually, as per the Letter No. FNGT/B/74 (Part I)/Nakhula Beat SPA No. 3/2022/9453-55, Dated, 17/12/2022 from the Office of the Divisional Forest Officer, Nagaon Forest Division, Nagaon District, Assam to the Director, DGM, Kahilipara, Guwahati-19, Assam. As has been estimated and stated in the chapter at on Mineable Reserve of mineral, the total quantity of the Sand available for extraction in a year up to a depth of 3 metres would be 60,657 m³, But the proposed quantity is 27,000 m³ Sand for two (2) years at the rate of 13,500 m³ per year. Considering total working days in a year for transportation of the Sand as 200 days, maximum daily transportation of the minerals would be = $13,500 \text{ m}^3 / 200 = 67.5 \text{ m}^3$, Considering the carrying capacity of the Trucks/Dumpers to be deployed is of 5m³ average, the total trips to be made by the Trucks/Dumpers would be about = $67.5 / 5 = 13.5$ (thirteen to fourteen) trips per day. The quantity of Sand stated above is an estimated quantity that may be available for extraction considering the extent of the area of the Mining Contract Site. However, the competent authority shall decide and fix the quantity (daily limit) of Sand to be lifted by the Mining Permit holder as per terms and conditions of the Mining Permit with due emphasis on the impact on environment and ecology of the surrounding areas.

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PROGRESSIVE MINE CLOSURE PLAN:

The "Assam Minor Mineral Concession Rules 2013" published in March 2013, has made it mandatory to incorporate "Progressive Mine Closure Plan" in the Mining Plan vide Rule 52(5)(VIII) of the said rules. Such a Mine Closure Plan is useful in case of opencast mines or quarries only wherein the question of phased restoration, reclamation and rehabilitation of land affected by mining operation is involved. Here in the present case, mining is to be done for production of Sand from Riverbed. As described earlier, mining of minerals must be carried out by maintaining three numbers of benches up to a maximum depth of 3 metres. Under the provision of Mine Closure Plan, it is essential to undertake phased restoration and reclamation of the void created in the mined-out area. But, in this case, restoration and reclamation of the voids by Sand is not suggested which is not economically viable. The boundary of the area shall have to be planted by suitable plantation for control of erosion as well as will be economically beneficial.

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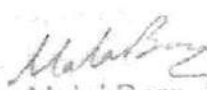
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CONCLUSION:

The proposed Mining Permit for Sand covering a minable area is 4.10 ha. to Jugal Bharali, Village- Barjari, P.O- Barpak, P.S- Jagiroad, District- Morigaon (Assam), is meant for extraction/collection of Sand from the "Nakhula Beat Sand Permit Area No. 3 (Rev. Portion)", Mining Contract area, within a period of two (2) years. The area is a riverbed and will have mined for Sand in a **manual opencast method of mining** as explained in the previous chapters. The following conclusions are drawn below-

1. The Mining Permit involves collection of Sand from Nakhula Beat Sand Permit Area No. 3 (Rev. Portion), Mining Contract areas, has covers Kopili Riverbed, under Morigaon Range, Morigaon of Nagaon Forest Division, Nagaon, District Nagaon, Assam, **within a period of two (2) years at the rate of $(27,000 \text{ m}^3/2) = 13,500 \text{ m}^3$ per year for Sand.**
2. There is not any rare, endangered species of flora and fauna found in this area as per record of Forest Department.
3. There is no cutting of trees, and no blasting is carried out under this Mining Permit.
4. Use of any kind of explosives for this Mining Permit is not advisable under this Mining Permit.
5. Adverse impact on the surrounding environment due to mining, extraction and Transportation operation of the Mining Permit will be negligible.
6. A detailed programme for reclamation of the area has been described in the "Progressive Mine Closure Plan" to combat the ecology of the area.
7. The Sand collection from the Sand Mahal would be utilized for Sand manufacturing works only.
8. The operation of the Mining Permit would help in the development of socio-economic scenario of the locality.

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Field Photographs:

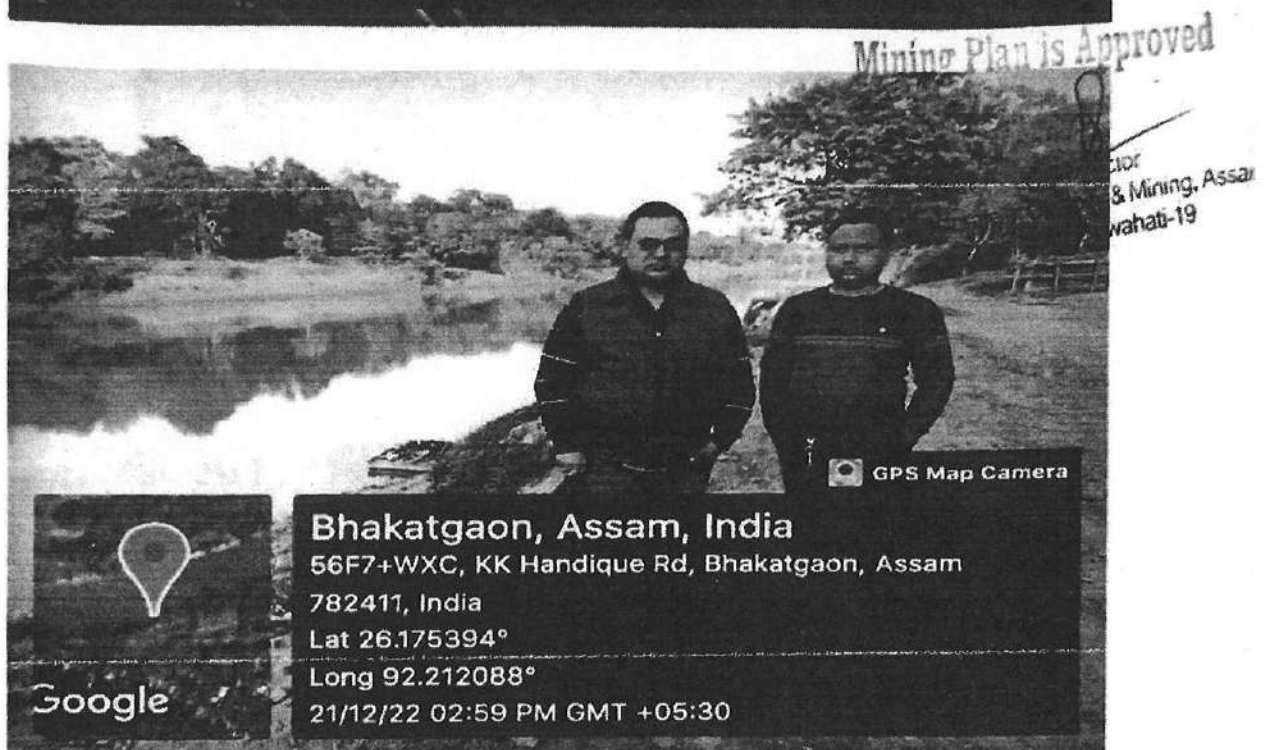
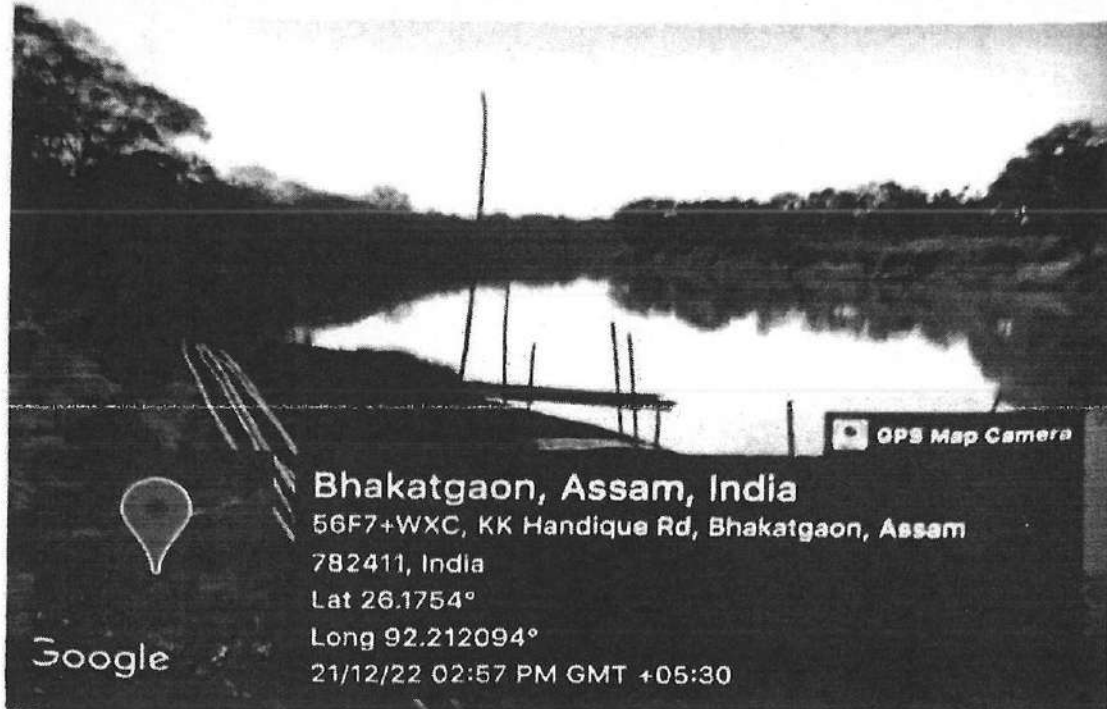
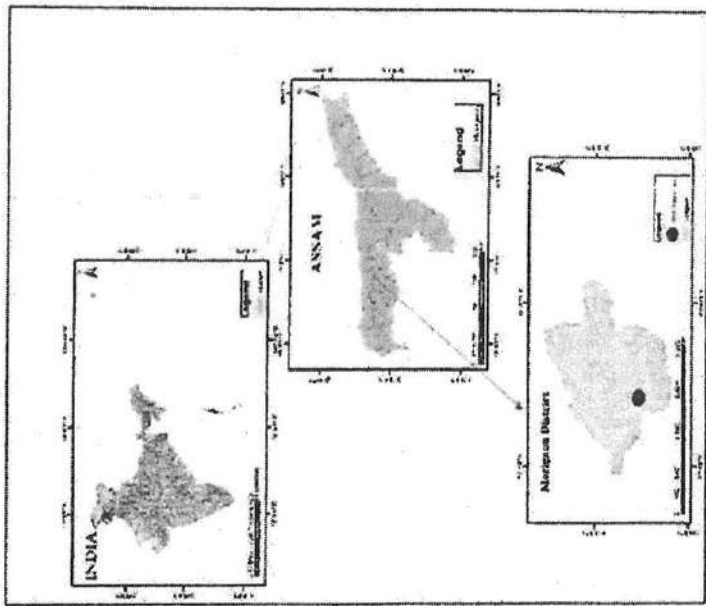
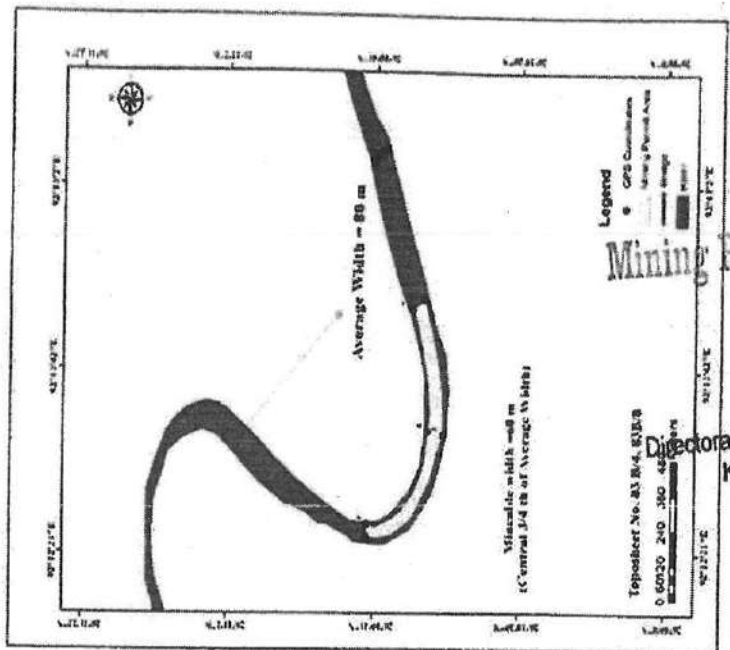


Fig 3: Photographs taken during our field verification, showing a portion of Mining Contract area in the Kopili River during our field visit on 21st December 2022, Nakhula Beat Sand Permit Area No. 3 (Rev. Portion), land leased by **Jugal Bharali**, Barjari Village, under the jurisdiction of Morigaon Range, Morigaon of the Nagaon Forest Division, Nagaon, District- Nagaon (Assam).

Moloi Bora
Dr. Moloi Bora, PhD
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Location Map showing Nakhula Beat Sand Permit Area No.3, Morigaon District, Assam

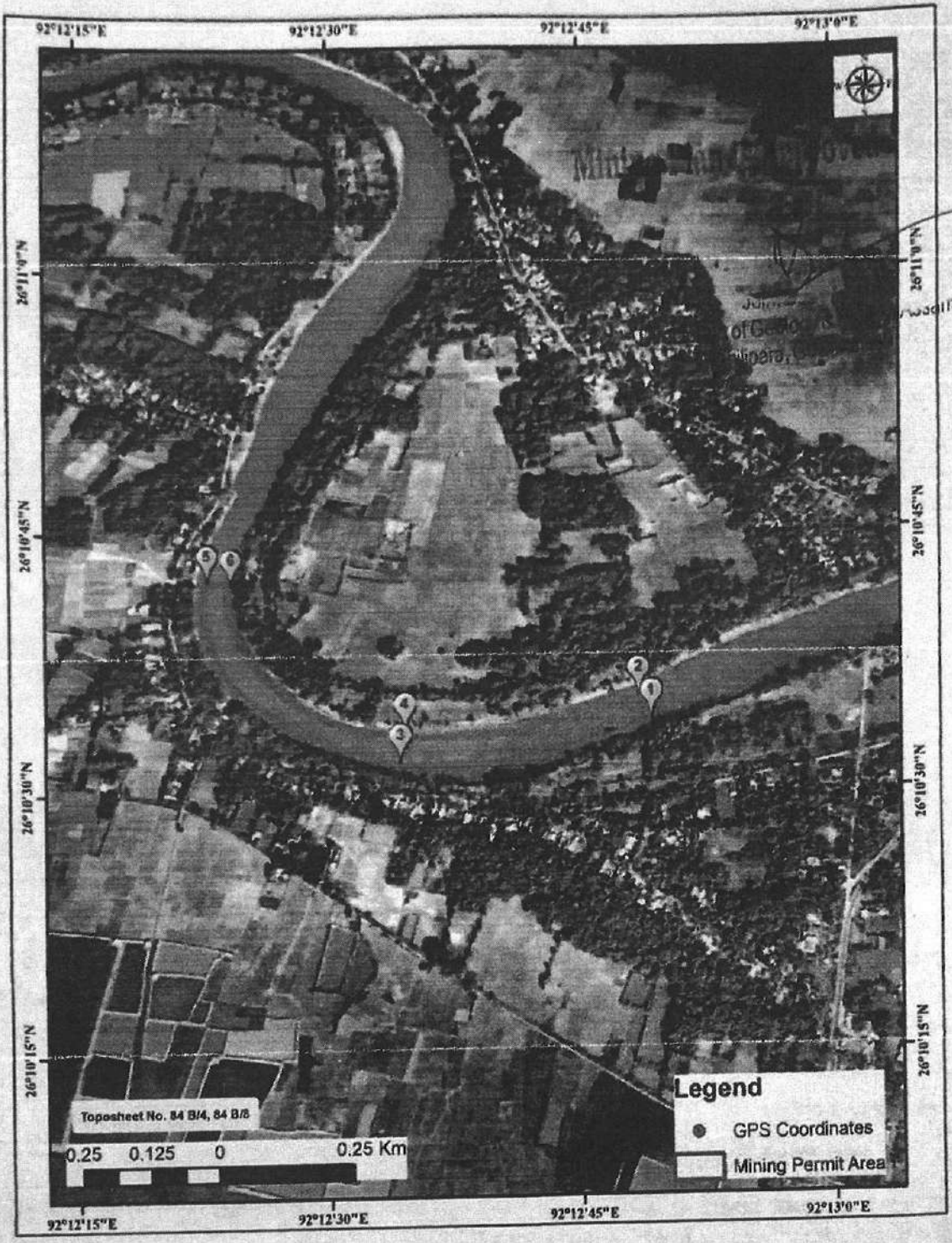


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[Signature]
 Joint Director
 Directorate of Geology & Mining, Assam
 Kahilipara, Guwahati-19

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 Dr. Mohi Bora, F. D.
 Regd. No. DGM/RCP/V. 2017

Google Earth Map showing Mining Permit area at Nakhula Beat Sand Permit Area No. 3, Morigaon district,, Assam



Moloi Bora
 Dr. Moloi Bora, P. D
 Regd. No. DGM/RQP/18/2017

Base Map of Nakhula Beat Sand Permit Area No.3 and its surroundings



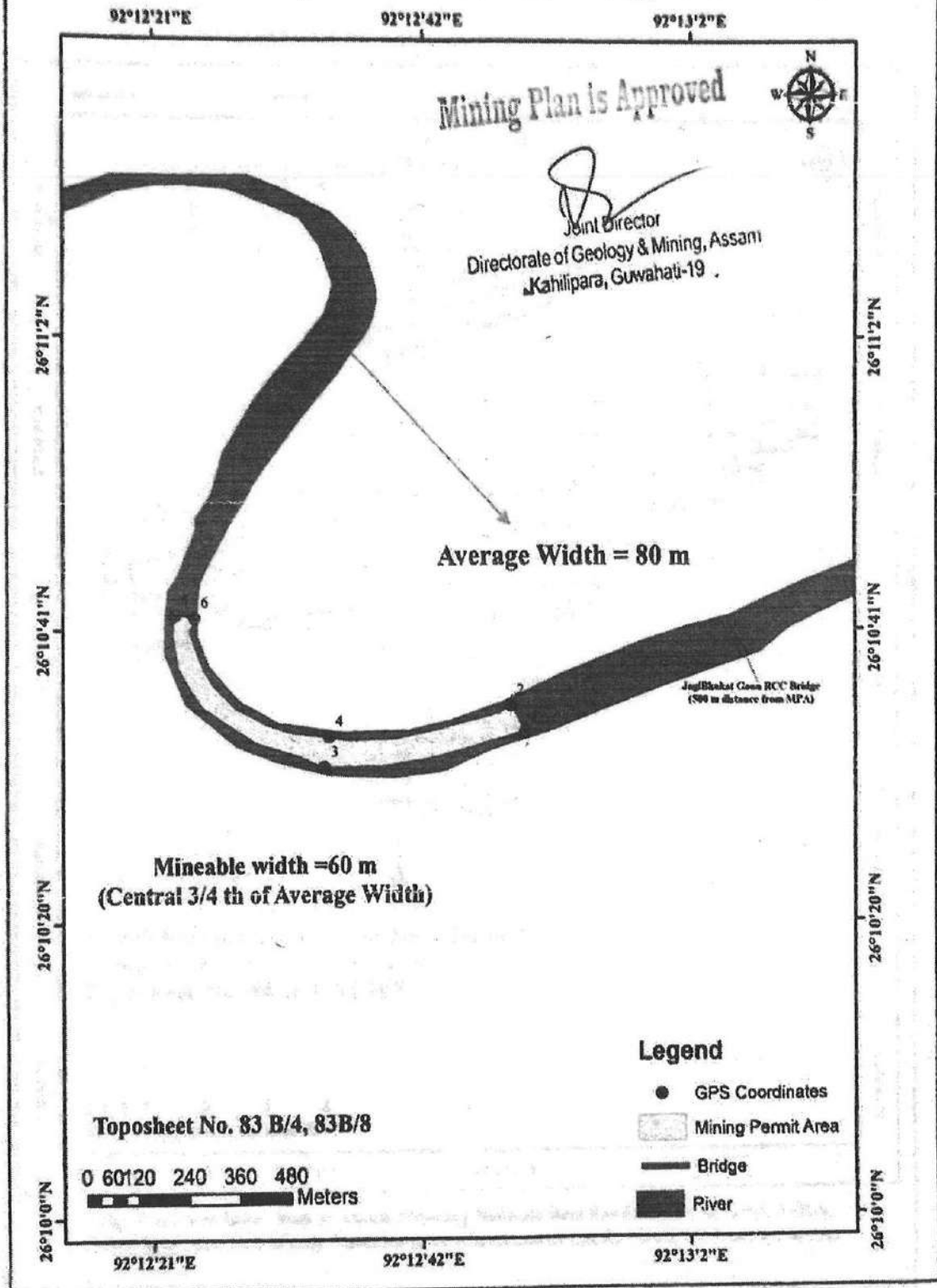
26°11.50'N 26°10.45'N 26°09.30'N 26°08.15'N

92°11.45'E 92°11.50'E 92°11.55'E 92°11.60'E 92°11.65'E 92°11.70'E 92°11.75'E 92°11.80'E

92°11.45'E 92°11.50'E 92°11.55'E 92°11.60'E 92°11.65'E 92°11.70'E 92°11.75'E 92°11.80'E

26°11.50'N 26°10.45'N 26°09.30'N 26°08.15'N

Sketch Map showing mining contract area at Nakhula Beat Sand permit Area No.3, Morigaon District, Assam



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Toposheet Index Map of Assam

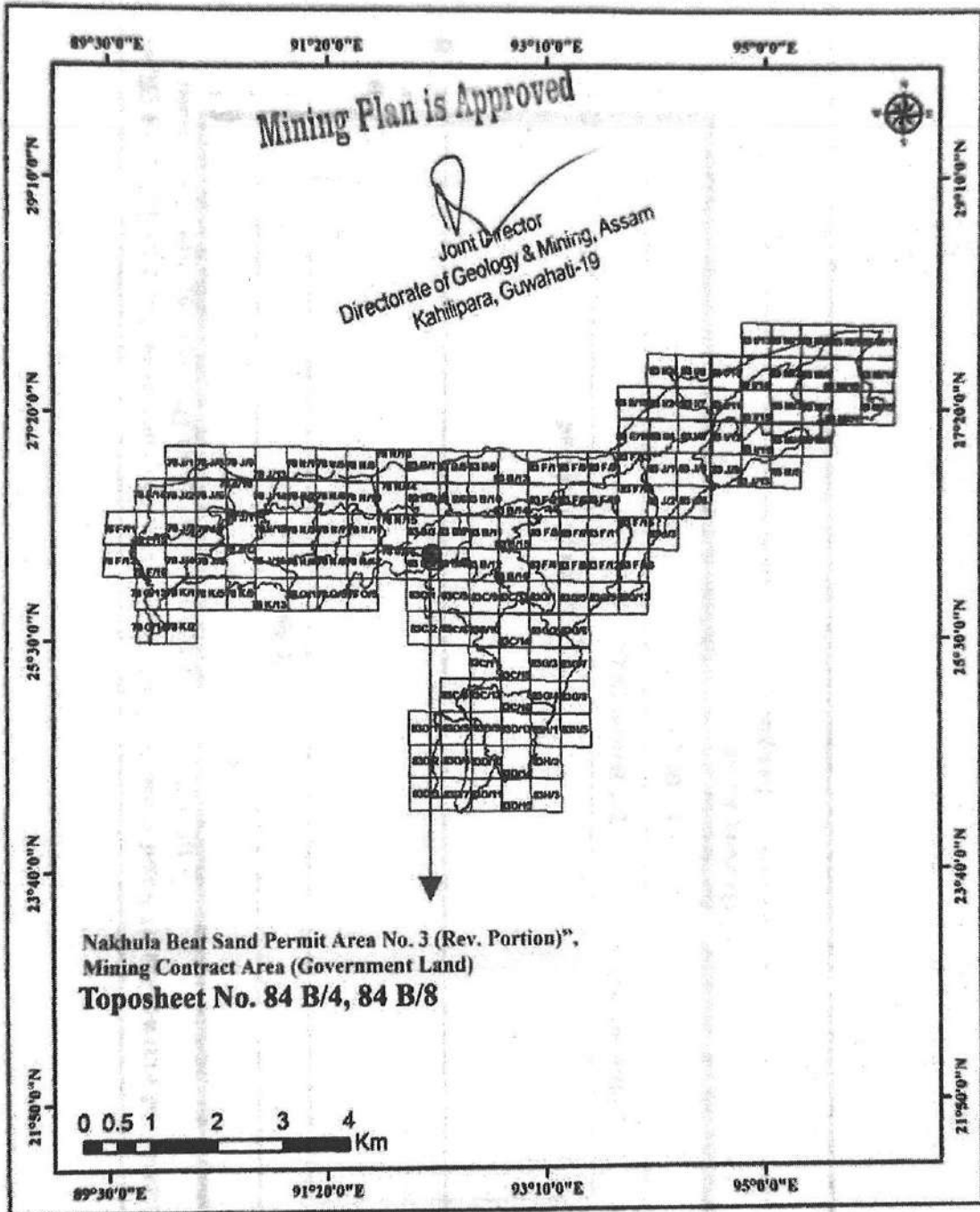



Fig: Toposheet Index Map of Assam Showing Nakhula Beat Sand Permit Area No. 3 (Rev. Portion) of 2022-24, Mining Contract Area (Government Land), Morigaon District, Assam.


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Model scheme of extraction of Sand from Nakhula Beat Sand Permit area No.2 of 2022-24 (Rev. Portion), Mining Contract Area, Chagua, Morigaon District, Assam (Not to Scale)


This Mining Plan is prepared in respect of Sri Bibha Kam Boroled, V.B. Chagua, P.O. Morigaon (Chagua), P.S. Morigaon, District- Morigaon (Assam) for "Nakhula Beat Sand Permit Area No. 2 of 2022-24 (Rev. Portion) of 2022-24 (Rev. Portion)". Mining Contract Area (Government Land) under Nagaon Forest Division, Nagaon, District Nagaon, Assam, for the extraction and transportation to various construction sites. Total land for the proposed Mining Contraci is 4.20 hectares (area calculated as per GPS Coordinates), and the total proposed quantity of Sand is 20,000 Cubic meters (m³) for two (2) years.

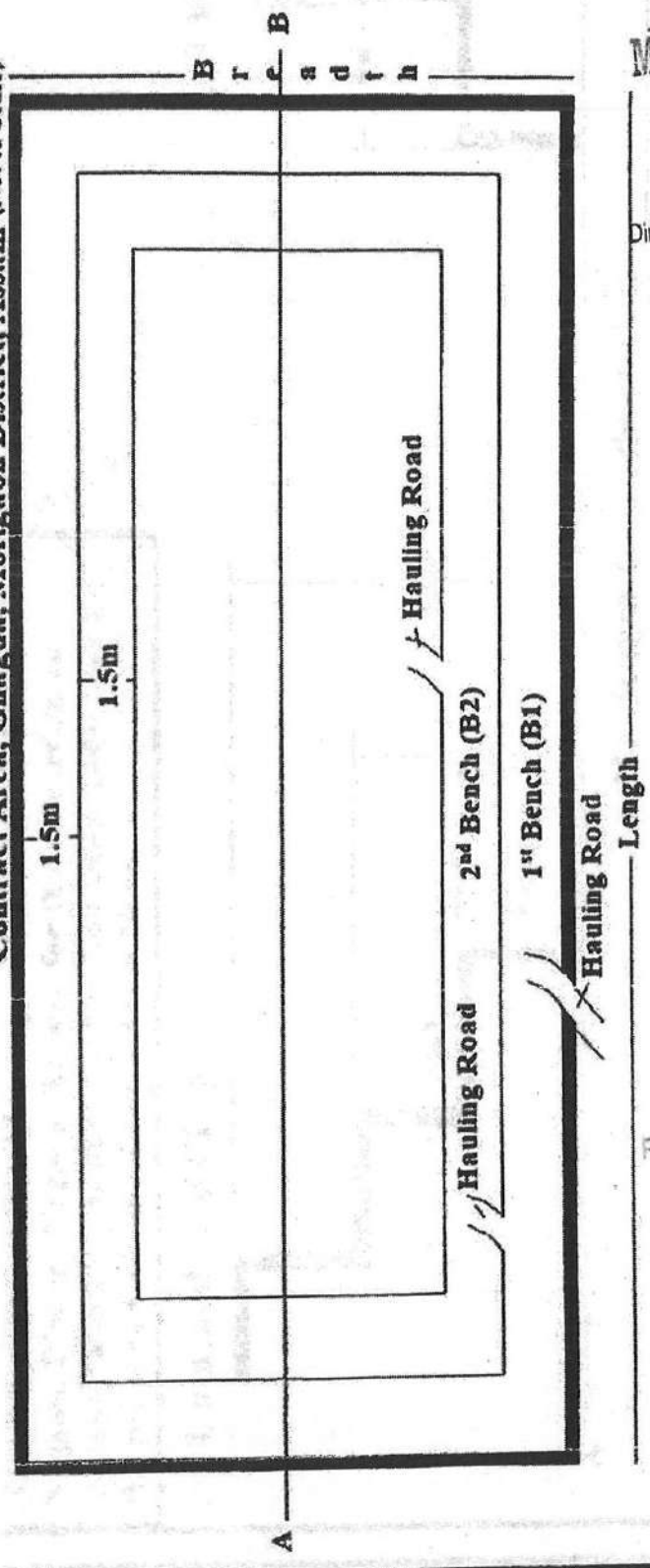
Legend

Mining Block 

Benches 

Cut Section A 

Hauling Road 



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Directorate of Geology & Mining, Assam
Kahilipara, Guwahati-19

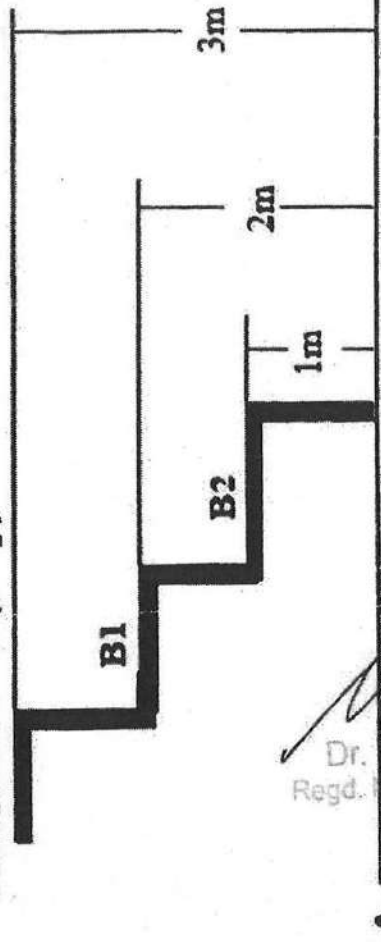
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Regd. No. DGM/RQP/18/2017

CROSS-SECTION OF MINING BLOCK ALONG A-B (NOT TO SCALE)

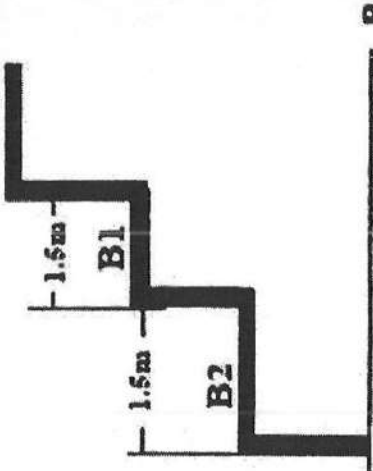
This Mining Plan is prepared in respect of Sri Bidya Ram Bordoloi, Vill- Ghagua, P.O- Morigaon (Ghagua), P.S- Morigaon, District- Morigaon (Assam) for "Nakhula Beat Sand Permit Area No. 2 of 2022-24 (Rev. Portion) of 2022-24 (Rev. Portion)", Mining Contract Area (Government Land), under Nagaon Forest Division, Nagaon, District Nagaon, Assam, for the extraction and transportation to various construction sites. Total land for the proposed Mining Contract is 4.20 ha.

Checked and found in order
 Mining Engineer
 Directorate of Geology & Mining
 Assam

Unmined Bed (Top)



Unmined Bed (Top)



Maximum limit (depth)

Mining Plan is Approved

[Signature]
 Joint Director

Directorate of Geology & Mining, Assam
 Kahilipara, Guwahati-781 009

[Signature]
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Bench Height	1.0 m
Bench Width	1.5 m
Cut Section	A ——— B



Pollution Control Board, Assam
Bamunimaidam: Guwahati-21

PUBLIC NOTICE

No. PCBA/LGL-196/2023/NGT/10
 2151

Dated Guwahati, the 06th December, 2023

Attention all projects of Sand/riverbed material mining.

The Sand/riverbed material mining projects have been classified as Red category (Mining lease area > 5 ha or upto 5 ha which is part of cluster mining) or Orange Category (Standalone Mining lease area upto 5 ha) of industries following the guidelines of Central Pollution Control Board, MoEF&CC, GOI and as such all these projects will have to obtain mandatory Consent to Establishment (CTE) and Consent to Operate (CTO) from Pollution Control Board, Assam.

All the Sand/riverbed material mining projects in Assam are directed to obtain mandatory CTE and CTO from the Board, as per the provisions of the Water Act, 1974 and Air Act, 1981, by submitting application in the Consent Management portal www.asocmms.nic.in. The defaulting Units shall be liable to pay Environmental Compensation Fine (ECF) as per the Environmental Compensation regime recommended by National Green Tribunal for assessing ECF.


Member Secretary

Memo No. PCBA/LGL-196/2023/NGT/10-A
 2151

Dated Guwahati, the 06th December, 2023

Copy to:

1. The Addl. Chief Secretary, Environment & Forest Department, for information and necessary action.
2. The Regional Heads, ROs/RLOs, PCBA for information and necessary action.
3. Website of the Board.


Member Secretary

DECLARATION

Today on the 28th April/2023, the Forest Department authority has handed over the area of the Sand Mahal, i.e, Nakhula Beat Sand Permit Area No. 3 of 2022-24 of Morigaon Range, Morigaon under Nagaon Division, Nagaon to me in presence of the following Forest Officers/witnesses and i have taken over the possession of the aforesaid Mahal, which is free from all encumbrances and declare that I shall abide by all the terms & conditions as well as Rules & Regulations of the Department.

Name & Signature of the
Forest Officers/witnesses

1. Sri Dipankar Deb, ACF
Nagaon Division, Nagaon

2. Sri Rabin Kr. Baishya, AFS, FR
Range Forest Officer
Morigaon Range, Morigaon

Name & Signature of the
Mahalder/Permit Holder

Sri Jugal Bharali
S/o Hem Ch. Bharali
Vil:- Barjari, P.O:- Barpak,
P.S: Jagiroad, Dist: Morigaon (Assam)

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The -1
JUGAL BHARALI
Vill. Barjari, P. O. Barpak, P.S. Jagiroad -782411

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/418522/2023 dated 16 Feb 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001AS130633
2. File No.	SEIAA. 3358/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Nakhula Beat Sand Poermit Area No. 3
7. Name of Company/Organization	JUGAL BHARALI
8. Location of Project	ASSAM
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/04/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



This has reference to your application for Prior Environmental Clearance **proposal no. SIA/AS/MIN/418522/2023 dated 16/02/2023** along with Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Nakhula Beat Sand Permit Area No. 3" under Nagaon Forest Division, Dist. Nagaon, Assam.

The quantity of Sand to be collected is:

Sand: 27,000cu.m. (Twenty Seven Thousand) only for 2 (Two) years @ 13,500cu.m. (Thirteen Thousand Five Hundred) only for per year.

Allotted Area: 4.1 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 92 ⁰ 12'49.02"	N- 26 ⁰ 10'33.74"
2. E- 92 ⁰ 12'48.32"	N- 26 ⁰ 10'35.12"
3. E- 92 ⁰ 12'34.57"	N- 26 ⁰ 10'31.32"
4. E- 92 ⁰ 12'34.79"	N- 26 ⁰ 10'33.11"
5. E- 92 ⁰ 12'22.60"	N- 26 ⁰ 10'42.38"
6. E- 92 ⁰ 12'24.06"	N- 26 ⁰ 10'42.12"

The Sand shall be extracted manual (as per Mining Plan) from "Nakhula Beat Sand Permit Area No. 3" under Nagaon Forest Division, Dist. Nagaon, Assam.

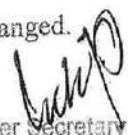
The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 18/03/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under I(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 29/03/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 4.10 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.


Member Secretary
SEIAA, Assam


2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
3. Manual (*as per Mining Plan*) low impact extraction of Sand shall be undertaken.
4. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter as at loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to SEIAA and work shall be completed before the start of mining.
5. Quarrying shall be restricted within the area as per GPS Co-ordinates mentioned above.
6. There shall be stockyard to stock mining material outside the quarry site. Parking shall not be made on public road.
7. The following measures are to be further implemented to reduce air pollution during transportation of mineral:
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Over filling of tippers and consequent spillage on the roads shall be avoided.
8. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, Govt. of India.
9. Mining shall be limited to day time only.
10. No mining shall be carried out in the safety zone of any bridge and / or embankment.
11. No mining shall be carried out in the vicinity of natural / manmade archaeological sites.
12. No wildlife habitat will be disturbed and also aquatic Flora & Fauna of the river.
13. **Green belt development shall be carried out in 20% of total mine area either on river bank or along road side considering CPCB guidelines with native tree species in the mining area.**
14. User agency shall not make any fresh approach road over any part of the forest land but may use existing forest road only.
15. Transport of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
16. Appropriate mitigation measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
17. Special Measures shall be adopted to prevent the nearby settlement from the impacts of mining activities.
18. Dispensary facilities for first-aid shall be provided at site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Conservation measures shall be taken for protection of Flora & Fauna in the core and buffer zone.

Member Secretary
SEIAA, Assam


21. It shall be ensured that collection of mining materials does not disturb or change the underlying soil characteristic of river bed/basin, where mining is carried out.
22. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
23. Conservation measures shall be taken for protection of flora & fauna in the core and buffer zone.
24. The fauna nesting area shall not be used for mining.
25. This Environmental Clearance is applicable only subject to receipt of mining permit by the project proponent from the Competent Authority as per AMMC Rule, 2013 and subsequent amendment.
26. Measures for prevention & control of Soil erosion & management of site shall be undertaken.
27. No river/Stream should be diverted for the purpose of Sand mining. No natural water course and/or water resources are obstructed due to mining operation.
28. No extraction of Sand in landside prone area.
29. **The proposed mining area subject to the following conditions:**
 - (a) The maximum mining depth is recommended up to two meters from the existing ground surface.
 - (b) At least twenty (20) meters distance shall have to keep between the high-rise banks on both sides of the river and the mining area as non-mining zone.
 - (c) The high-rise banks of the river should not suffer damage due to the proposed mining activities.
 - (d) The proponent shall have to strictly follow all other terms and condition laid down in the approved mining plan in course of mining operation
30. Controlled clearance of riparian vegetation to be undertaken.
31. Vehicles used for transportation of Sand are to be permitted only with of fitness & PUC certificates.
32. Health & safety of workers should be taken care of spring sources should not be affected due to mining activities necessary protection measures are to be submitted.
33. The critical parameters such as PM_{10} , NO_2 , SO_2 in ambient air within the impact Zone shall be monitors periodically and analysis report shall be submitted to SEIAA, Assam.

II. General Conditions

1. All necessary statutory clearance shall be obtained from competent authority in connection with mining operation and copies of the same shall be submitted to SEIAA, Assam.
2. Special measures shall be adopted to prevent nearby settlements from the impacts of mining activities, maintenance of roads through which transportation of minor mineral is to be undertaken shall be carried out regularly.
3. User agency shall comply with the provisions framed under Assam Minor Mineral concession Rule 2013 and subsequent amendment.
4. The SEIAA Assam may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.


Member Secretary
SEIAA, Assam

5. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawals of this clearance and attract action under the provisions of Environment Protection Act. 1986.
6. The SEIAA, Assam may revoke or suspend the order, if implementation of any of the above conditions is not found satisfactory. SEIAA, Assam will monitor the operation area from time to time and the project proponent shall extend full cooperation for the same.
7. The above conditions will be enforced inter-alia under the provision of water (Prevention & Control of Pollution) Act 1974, the air (Prevention & Control of Pollution) Act 1981, the Environment Protection Act 1986 and the public liability Insurance Act 1991 along with their amendments & rules.
8. The Environmental Clearance is valid for a period of 2 (Two) years from the date of issue of this order.
9. **Under Corporate Environment responsibility (CER), appropriate budgetary provision shall be made as per MoEFCC OM F. No. 22-65/2017-IA.III dated 01/05/2018 and 19/06/2018 commensurate with the total value of the work and to be spent for health improvement, education, drinking water facilities, and other socio-economic upliftment in and around the project area (radius of 10 KM from the project site) in consultation with a Committee having representatives from all sections of the population in the nearby villages and with information to the SEIAA on biannual basis.**
10. **The project proponent shall submit half yearly compliance reports in respect of the terms & conditions stipulated in this order to the SEIAA, Assam in PARIVESH PORTAL through individual User Id to the SEIAA. The Compliance Report should also include the work done under CER as in 9 above and also under Green Belt development in the project area (to be supported with photographs and other documentary evidences in both cases).**
11. The Divisional Forest Officer, Nagaon Forest Division, Dist. Nagaon, Assam shall realize the Royalty as per existing rate & requested to ensure due and regular surveillances on the mining operation to avoid occurrences of irregularities during the mining period. The DFO is also requested to arrange marking of the approved mining area on the ground fixing permanent boundary pillars before starting mining activities as mining is strictly permitted only within the approved mining site and not beyond the limit of the same. He will further ensure that necessary compliance of the terms and condition laid down in the EC be duly complied by the proponent in course of mining operation.


 Member Secretary
 SEIAA, Assam
 Bamunimaidam, Guwahati-21.

Memo No. SEIAA.3358/2023/EC/ 2072 - A

Dated: 04 / 04 / 2023

Copy to:

1. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, MoEF, Indira Paryavaran Bhawan, Jorbagh Rd, New Delhi-110003.
2. The Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of kind information.
3. The P.C.C.F, HoFF, Govt. of Assam, Panjabari, Guwahati-37 for favour of kind information.
4. The Divisional Forest Officer, Nagaon Forest Division, Dist. Nagaon, Assam for information & necessary action to ensure that all **Specific Conditions & General Condition** are complied with.
5. The E. E. PWD, Teok & Mariani (T) Road Division, Jorhat, Assam for information.
6. The Integrated Regional Office, Ministry of Environment, Forest & Climate Change, 4th Floor, Housefed Building, G.S. Road, Rukminigaon, Guwahati-22 for information.
7. Office Copy.

Member Secretary
SEIAA, Assam

Bamunimaidam, Guwahati-21.

Signature Not Verified
Digitally signed by Shri Indreswar
Kalita
Member Secretary
Date: 4/10/2023 4:35:07 PM
Page 6 of 6

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The -1
JUGAL BHARALI
Vill. Barjari, P. O. Barpak, P.S. Jagiroad -782411

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/425258/2023 dated 07 Apr 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001AS131863
2. File No.	SEIAA. 3443/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Nakhula Beat Sand Permit Area No. 3
7. Name of Company/Organization	JUGAL BHARALI
8. Location of Project	ASSAM
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 23/06/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/425258/2023 dated 07/04/2023 along with Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Nakhula Beat Sand Permit Area No. 3" under Nagaon Forest Division, Dist. Nagaon, Assam.

The quantity Sand to be collected is:

Sand: 27,000cu.m. (Twenty Seven Thousand) within a period of 2 (Two) years @
13,500c.m. (Thirteen Thousand Five Hundred) only for per year.

Allotted Area: 4.1 Ha.

The Sand and Gravel shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 92°12'49.02"	N- 26°10'33.74"
2. E- 92°12'48.32"	N- 26°10'35.12"
3. E- 92°12'34.57"	N- 26°10'31.32"
4. E- 92°12'34.79"	N- 26°10'33.11"
5. E- 92°12'22.60"	N- 26°10'42.38"
6. E- 92°12'24.06"	N- 26°10'42.12"

The Sand and Gravel shall be extracted manual (as per Mining Plan) from "Nakhula Beat Sand Permit Area No. 3" under Nagaon Forest Division, Dist. Nagaon, Assam.


The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand and Gravel at its meeting held on 03/06/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under I(a) and considered as B₂Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 16/06/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.


The operational area must be confined to the given 4.1 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.


Member Secretary
SEIAA, Assam


2. The lease holder shall undertake adequate safeguard during extraction of Sand and Gravel and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
3. Manual (*as per Mining Plan*) low impact extraction of Sand and Gravel shall be undertaken.
4. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter as at loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to SEIAA and work shall be completed before the start of mining.
5. Quarrying shall be restricted within the area as per GPS Co-ordinates mentioned above.
6. There shall be stockyard to stock mining material outside the quarry site. Parking shall not be made on public road.
7. The following measures are to be further implemented to reduce air pollution during transportation of mineral:
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Over filling of tippers and consequent spillage on the roads shall be avoided.
8. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, Govt. of India.
9. Mining shall be limited to day time only.
10. No mining shall be carried out in the safety zone of any bridge and / or embankment.
11. No mining shall be carried out in the vicinity of natural / manmade archaeological sites.
12. No wildlife habitat will be disturbed and also aquatic Flora & Fauna of the river.
13. Green belt development shall be carried out in 20% of total mine area either on river bank or along road side considering CPCB guidelines with native tree species in the mining area.
14. User agency shall not make any fresh approach road over any part of the forest land but may use existing forest road only.
15. Transport of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
16. Appropriate mitigation measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
17. Special Measures shall be adopted to prevent the nearby settlement from the impacts of mining activities.
18. Dispensary facilities for first-aid shall be provided at site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Conservation measures shall be taken for protection of Flora & Fauna in the core and buffer zone.


 Member Secretary
 SEIAA, Assam

21. It shall be ensured that collection of mining materials does not disturb or change the underlying soil characteristic of river bed/basin, where mining is carried out.
22. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
23. Conservation measures shall be taken for protection of flora & fauna in the core and buffer zone.
24. The fauna nesting area shall not be used for mining.
25. This Environmental Clearance is applicable only subject to receipt of mining permit by the project proponent from the Competent Authority as per AMMC Rule, 2013 and subsequent amendment.
26. Measures for prevention & control of Soil erosion & management of site shall be undertaken.
27. No river/Stream should be diverted for the purpose of Sand and Gravel mining. No natural water course and/or water resources are obstructed due to mining operation.
28. No extraction of Sand and Gravel in landside prone area.
29. **The proposed mining area approved subject to the condition that**
 - a. **The maximum mining depth is recommended up to 2 (two) meters from the unmined ground surface.**
 - b. **5 (five) meters gap between the left bank of the river and the proposed mining boundary shall have to be kept to guard against probable river bank erosion.**
 - c. **Active bank of the river should not suffer damaged due to proposed mining activities and transportation of mining materials thereon.**
 - d. **The proponent shall have to strictly follow all other terms and condition laid down in the approved mining plan during the mining period.**
30. Controlled clearance of riparian vegetation to be undertaken.
31. Vehicles used for transportation of Sand and Gravel are to be permitted only with of fitness & PUC certificates.
32. Health & safety of workers should be taken care of spring sources should not be affected due to mining activities necessary protection measures are to be submitted.
33. The critical parameters such as PM_{10} , NO_2 , SO_2 in ambient air within the impact Zone shall be monitors periodically and analysis report shall be submitted to SEIAA, Assam.

II. General Conditions

1. All necessary statutory clearance shall be obtained from competent authority in connection with mining operation and copies of the same shall be submitted to SEIAA, Assam.
2. Special measures shall be adopted to prevent nearby settlements from the impacts of mining activities, maintenance of roads through which transportation of minor mineral is to be undertaken shall be carried out regularly.
3. User agency shall comply with the provisions framed under Assam Minor Mineral concession Rule 2013 and subsequent amendment.
4. The SEIAA Assam may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.


 Member Secretary
 SEIAA, Assam

5. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawals of this clearance and attract action under the provisions of Environment Protection Act. 1986.
6. The SEIAA, Assam may revoke or suspend the order, if implementation of any of the above conditions is not found satisfactory. SEIAA, Assam will monitor the operation area from time to time and the project proponent shall extend full cooperation for the same.
7. The above conditions will be enforced inter-alia under the provision of water (Prevention & Control of Pollution) Act 1974, the air (Prevention & Control of Pollution) Act 1981, the Environment Protection Act 1986 and the public liability Insurance Act 1991 along with their amendments & rules.
8. The Environmental Clearance is valid for a period of 2 (Two) years from the date of issue of this order.
9. Under Corporate Environment responsibility (CER), appropriate budgetary provision shall be made as per MoEFCC OM F. No. 22-65/2017-IA.III dated 01/05/2018 and 19/06/2018 commensurate with the total value of the work and to be spent for health improvement, education, drinking water facilities, and other socio-economic upliftment in and around the project area (radius of 10 KM from the project site) in consultation with a Committee having representatives from all sections of the population in the nearby villages and with information to the SEIAA on biannual basis.
10. **The project proponent shall submit half yearly compliance reports in respect of the terms & conditions stipulated in this order to the SEIAA, Assam in PARIVESH PORTAL through individual User Id to the SEIAA. The Compliance Report should also include the work done under CER as in 9 above and also under Green Belt development in the project area (to be supported with photographs and other documentary evidences in both cases).**
11. The Divisional Forest Officer, Nagaon Forest Division, Dist. Nagaon, Assam shall realize the Royalty as per existing rate & ensure due surveillances against occurrence of irregularities during the period of mining operation. He will further ensure demarcation of mining area with pillars and Geo referencing prior to start actual mining operation as mining is not permitted beyond the limit of the same. The DFO is also requested to ensure necessary compliance of all the terms and condition laid down in the EC be duly complied by the proponent in course of mining operation.

(Signature)
19.06.2023

Member Secretary
SEIAA, Assam

Bamunimaidam, Guwahati-21.

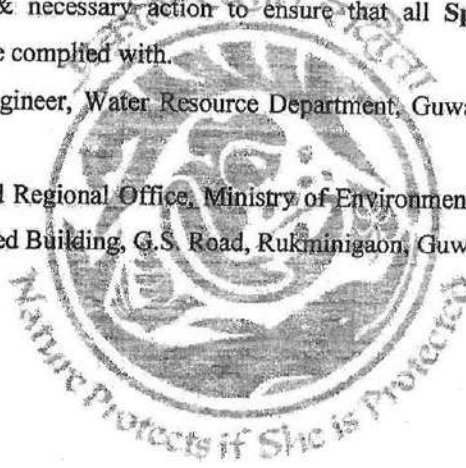
Memo No. SEIAA.3440/2023/EC/ 2144

- A

Dated: 19/6/2023

Copy to:

1. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, MoEF, Indira Paryavaran Bhawan, Jorbagh Rd, New Delhi-110003.
2. The Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of kind information.
3. The P.C.C.F, HoFF, Govt. of Assam, Panjabari, Guwahati-37 for favour of kind information.
4. The Divisional Forest Officer, Nagaon Forest Division, Dist. Nagaon Assam for information & necessary action to ensure that all **Specific Conditions & General Condition** are complied with.
5. The Chief Engineer, Water Resource Department, Guwahati, Assam for favour of kind information.
6. The Integrated Regional Office, Ministry of Environment, Forest & Climate Change, 4th Floor, Housefed Building, G.S. Road, Rukminigaon, Guwahati-22 for information.
7. Office Copy.



Chit 19.06.2023

Member Secretary
SEIAA, Assam

Bamunimaidam, Guwahati-21.

Signature Not Verified

Digitally signed by Shri Indreswar Kalita

Member Secretary

Date: 6/23/2023 9:05:25 PM

ANNEXURE: PHOTOGRAPHS TAKEN AT THE TIME OF INSPECTION



Fig. 1. Google map image showing the Naokhola Beat Sand Permit Area No. 3.



Fig. 2. Pillar No. 1 of the Naokhola Beat Sand Permit Area No. 3.



Fig. 3. Pillar No. 5 of the Naokhola Beat Sand Permit Area No. 3.



Fig.4. Bank protection measures (geobag) on the right bank of the river immediate downstream of the Bhakatgaon bridge and upstream of the Naokhola permit area.

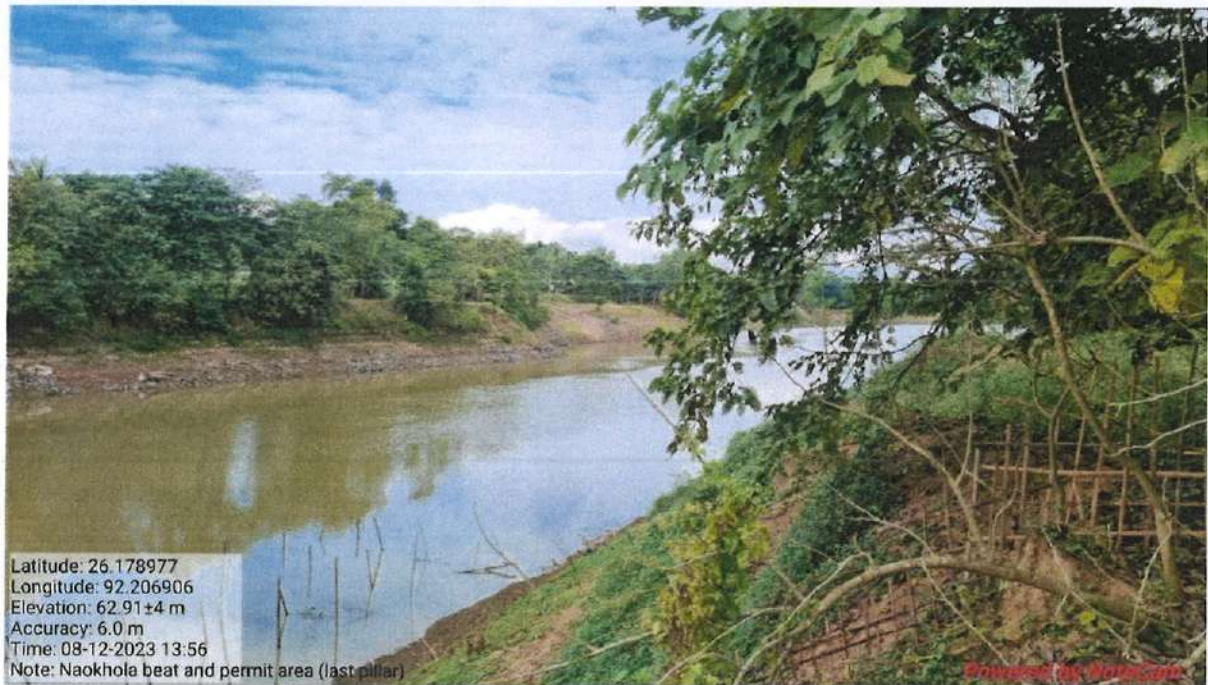


Fig.5. Bank protection measures (boulder apron) on the left bank of the river immediate upstream of the permit area.



Fig.6. Erosion prone nature of the bank is shown by the steep bank at several places.



Fig.7. Sand dumping site on the downstream of the permit area



Fig.8a. A ramp has been constructed on the riverbank to facilitate the transportation of sand from the riverbed to the dumping site.

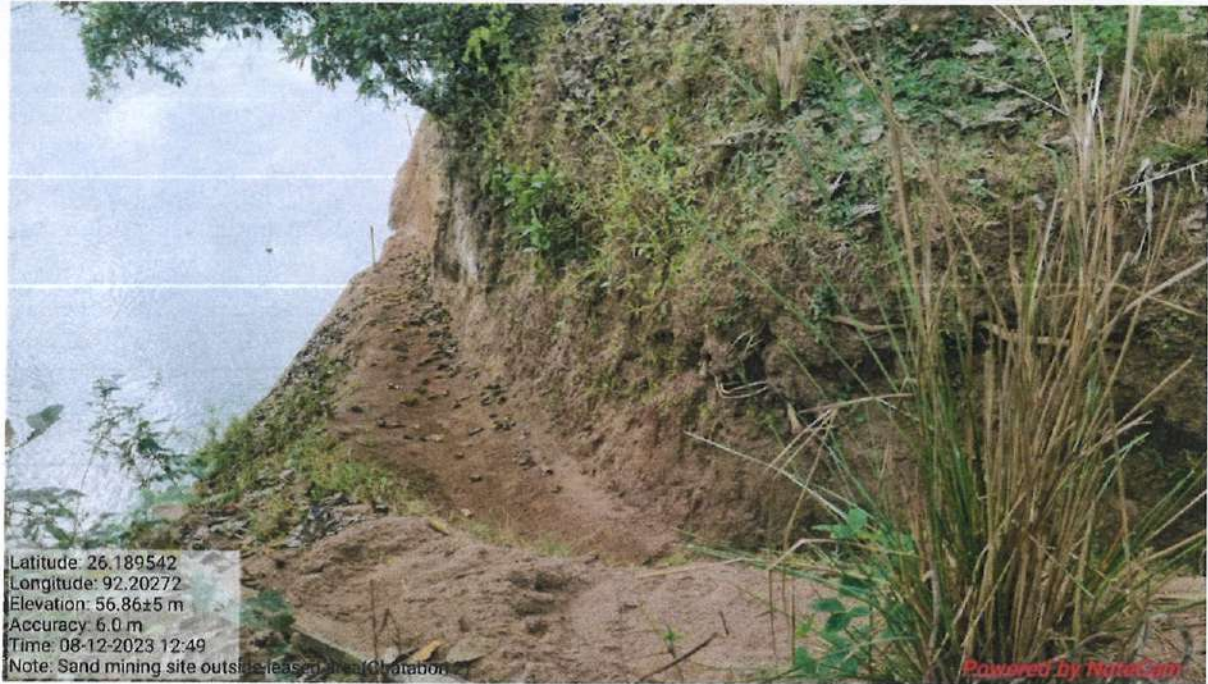


Fig.8b.A ramp has been constructed on the riverbank to facilitate the transportation of sand from the riverbed to the dumping site.